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**H.P. STATE POLLUTION CONTROL BOARD**

Him Parivesh, Phase-III, New Shimla (H.P.) 171009

No. PCB/NGT/OA No. 235/2020- 27888

Dated: 31.1.2024

To

✓ The Registrar General,  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi-110001.

**Subject: O.A No. 235/2020 titled as Ashish Shaunik v. State of H.P. & ors, before the Hon'ble National Green Tribunal; Joint Inspection Report thereof.**

Sir,

Kindly refer to order dated 02-11-2020, passed by Hon'ble National Green Tribunal, in the above-cited matter wherein following directions were passed:-

*"...4. Let the State PCB, PCCF (Chief Wildlife Warden) HP, Director, Department of Environment and District Magistrate Mandi look into the allegations and take such action as may be found necessary, following due process of law and furnish a report to this Tribunal within three months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be nodal agency for compliance and coordination.*

*A copy of this order be forwarded to the State PCB, PCCF (Chief Wildlife Warden) HP, Director, Department of Environment, HP and District Magistrate Mandi by email...."*

It is submitted that in compliance of aforecited order, the joint inspection of the stone crusher in question was conducted on 09.12.2020 under the chairmanship of Additional Deputy Commissioner, Mandi alongwith Regional Officer, HPSPCB, Bilaspur and Divisional Forest Officer, Great Himalayan National Park, Shamshi, District Kullu, H.P. Copy of the Joint Inspection Report is annexed as **Annexure R-5/1**.

As per the joint report, the said stone crusher is a captive stone crusher established by M/s Afcon Infrastructure Ltd on a land situated at Tehsil Bali Chowki, District Mandi, H.P, leased for a period of four years w.e.f 13.09.2019 to 12.09.2023 by Himachal Pradesh Power Corporation Ltd to M/s Afcon Infrastructure Limited for the purpose of four-laning of approx. 21 Kms stretch of NH-21 from Pandoh bypass to Takoli section. It is submitted that the stone crusher is located along the bank of Tirthan River and the unit is temporary in nature i.e. operative till the completion of excavation/tunnelling in four lane project. The source of raw material is entirely the material generated from excavation and tunnelling work for construction of National Highway. No river bed mining or material from any other source is permitted to be used in the said stone crusher unit.

It is submitted that the Site Appraisal Committee had recommended the site for said captive stone crusher till the excavation/construction work of the project completes and accordingly the competent authority in exercise of power conferred under clause no. 1.2.2 of the notification dated 29.05.2014 of Govt. of H.P, relaxed the distance parameters for the said captive crusher unit, considering the nature and purpose of the project. On this basis, the provisional registration to the crusher unit has been issued by Department of Industries. The unit has also consent to operate of State PCB, valid upto 31.03.2022 and authorisation under the provisions of Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules 2016 valid upto 31.03.2025.

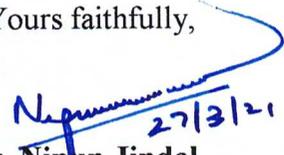
It is submitted that Hon'ble NGT vide order dated 02.04.2019 passed in M.A. No. 95/2019 and M.A No. 96/2019 in O.A. No. 358/2016; has also clarified/exempted such projects undertaken in public interest having all requisite clearances from applicability of order dated 29.10.2018 passed in O.A. No. 358/2016.

Further it is submitted that besides inspection by joint committee on 09.12.2020, the officials of the State Board have carried out inspection of the unit on 03.06.2020, 27.09.2020, 17.10.2020, 13.02.2021 & 02.03.2021. Reportedly, the mandatory pollution control devices for the stone crushers have been installed by the unit. The State Board has conducted source monitoring, ambient air quality monitoring and noise monitoring of the crusher site and analysis results of the samples are confirming to the norms. Also water quality monitoring of Tirthan River (both upstream and downstream) was carried out on 13.02.2021 and as per the report no increase in water quality parameters has been observed. No violation of the environmental norms and consent conditions has been observed and no dumping of muck was observed near the crusher site during the inspections.

The copy of detailed joint inspection report annexed as **Annexure R-5/1** may kindly be taken on record please.

(Enclosed: as above)

Yours faithfully,

  
27/3/21  
**Dr. Nipun Jindal**  
**Member Secretary**  
**HPSPCB, Shimla.**  
**Tel. No. 0177-2673766**



- 1 -

**H.P. STATE POLLUTION CONTROL BOARD**  
Regional Office Bilaspur, Near HPPWD Rest House Dholra,  
Tehsil & Distt: Bilaspur (H.P.)  
Telefax- 01978-223550 Website: <http://hppcb.nic.in/>



No. PCB/R.O BLP/182/ (M/s Afcon Infrastructure Ltd.) / 2020-3768-71 Dated: 02/03/2021

To

The Member Secretary,  
H.P State Pollution Control Board,  
Him Parivesh Phase-III, Shimla-9

**Subject: O.A no. 235/2020 titled as Ashish Shaunik Vs State of H.P & ors. pending before the Hon'ble National Green Tribunal.**

Sir,

Kindly refer to Head Office letter no. PCB-OA no. 235/2020-18354-57, dated 10.11.2020 on subject cited above. In this regard, as directed Joint inspection of the said Stone Crusher was conducted on 09.12.2020 by the D.F.O Great Himalayan National park, Shamshi, Distt. Kullu, Asst. Environmental Engineer, HPPCB Bilaspur, under the Chairmanship of Addl. Deputy Commissioner, Mandi, accordingly the Joint inspection report duly signed by the inspecting officials is enclosed as herewith for kind information. please.

Yours faithfully

  
8/3/21  
**Atul Parmar**

*Environmental Engineer*  
*HP State Pollution Control Board*

**Copy to:**

1. The Deputy Commissioner, Mandi, Distt. Mandi for kind information, please.
2. The Addl. Deputy Commissioner Mandi, Distt. Mandi for kind information, please.
3. The Divisional Forest officer, Great Himalayan national park, Shamshi, Distt. Kullu for information please.

  
**Atul Parmar**

*Environmental Engineer*  
*HP State Pollution Control Board*

**JOINT INSPECTION REPORT OF THE COMMITTEE CONSTITUTED IN  
O.A NO. 235/2020 TITLED AS ASHISH SHAUNIK VS STATE OF H.P &  
ORS. PENDING BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

The following orders have been passed by the Hon'ble National Green Tribunal on dated 02.11.2020 in O.A No. 235/2020 titled as Ashish Shaunik Vs State of H.P. & Ors –

*" 4. Let the State PCB, PCCF (Chief Wildlife Warden) HP, Director, Department of Environment and District Magistrate Mandi look into the allegations and take such action as may be found necessary, following due process of law and furnish a report to this Tribunal within three months..."*

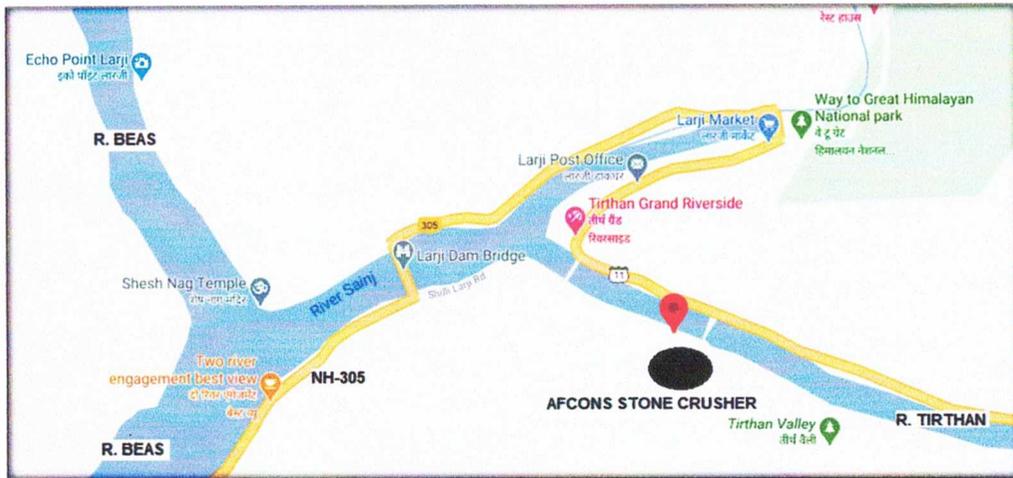
Accordingly, The Member Secretary, HPPCB vide letter no PCB-OA No.235/2020- 8354-57 dated 10.11.2020 directed the Deputy Commissioner Mandi that ".....as the matter pertains to your area of jurisdiction, therefore, you are requested to fix early date for the joint inspection of the site(s) in question and also take further necessary action by associating with PCCF (Chief Wildlife Warden) H.P. and Regional Officer HPPCB Bilaspur...." The same is enclosed as **Annexure A/1**

Further, on the directions of the Deputy Commissioner Mandi, the said captive stone crusher of M/s Afcons Infrastructure Ltd. at Vill. Banala, P.O and Tehsil Aut, Distt. Mandi has been inspected by the committee members on 09.12.2020.

**1. LOCATION**

The captive stone crusher of M/s Afcons Infrastructure Ltd. has been established at land comprising in Khewat/Khatauni no. 107/167, Kh. No. 381, 381/1, 387,388, 389, 392, 393, 393/1, 394, 395, 396, 397, 398, 399, 400, 401,402,403,404, 405, 836/471, 472, 473, 474, 475, 477, 478, 479, 480, 481, 482, 487, 488, 489, 490, 491, 492, 493, 494, 496, 498 and 828/802 total kita 42 area of land measuring 36-12-11 bighas situated at Mouza Punjanyee Mohal Muhloo Khamradha, Tehsil Bali Chowki, Distt. Mandi H.P. The said land has been leased for four years by Himachal Pradesh Power Corporation Ltd. to M/s Afcon Infrastructure Limited for a period w.e.f 13.09.2019 to 12.09.2023 (Copy enclosed as **Annexure A/2**) for the establishment of stone crusher for four laning of Pandoh bypass to Takoli section of NH-21 from KM 221.305 to KM 242.000 under NHDP Phase IV B-Package-II. The said unit is temporary in nature i.e till the completion of excavation/tunnelling in the four laning project. The said project is located near the bank of Tirthan River. The Shilli Larji Magholi village road is about 40 meters from the said stone crusher. The Larji HEP reservoir is about 148 meters from the said unit. The map of the area clearly indicating the location of the stone crusher is as per Pic -1 below:

**(GPS Coordinates: 31.723300N, 77.22275E)**



Pic -01, Map showing location of the stone crusher

## 2. CAPACITY

The said stone crusher is captive and temporary in nature ie- it till the completion of the four lane project and the production capacity of the stone crusher is 400 metric tonne per hour

## 3. APPROVALS FOR SITING

The Site Appraisal Committee has inspected the site for proposed captive stone crusher till the excavation/construction work of the project completes and accordingly the Competent Authority has relaxed the distance criteria for Sr.no. 1,3,6,7,9,13 and 14 as per the Clause no. 1.2.2 of the notification issued by the Department of Science and Technology Govt. of HP vide letter No. STE-E(3)-17/2012, dated 29.05.2014. The copy of the report of the Site Appraisal Committee of the said captive stone crusher is enclosed as **Annexure A/3**.

## 4. APPROVAL FROM THE STATE GEOLOGIST

The Competent authority has accorded the relaxation in favour of captive stone crusher by M/s Afcons Infrastructure Ltd. vide letter No. Ind-II(F)6-26/2016 dated 07.12.2019. Accordingly the Provisional Registration to the said captive stone crusher has been issued by the State Geologist, Department of Industries, Govt. of Himachal Pradesh vide letter No. Udyog-Bhu/Regn./PMT/Mandi/Afcons Stone Crusher-7684 dated 09.12.2019. The copy of the same is enclosed as **Annexure A/4**.

The Permanent Registration has also been issued by the State Geologist vide Letter No. Udyog-Bhu/Regn./PMT/Mandi/Afcons Stone Crusher-8648, dated 04.01.2020 and the same is valid till 03.01.2022. (The copy of the same is enclosed as **Annexure A/5**)

## 5. DETAILS OF CAPTIVE STONE CRUSHER:

The said stone crusher is purely captive in nature and the source of raw material is entirely the material produced from the excavation and tunnelling of the four laning of Pandoh bypass to Takoli section of NH-21 from KM 221.305 to KM 242.000. The Provisional Registration by the Geological Wing, Department of Industries, Govt. of HP has granted the registration with the following cognitions-

*"4. The project proponent will not use the crusher or any other activity except otherwise provided i.e only for the captive purpose in the awarded national Highway works.*

*5. The project proponent shall not undertake any mining activities or procure raw material from the open market ....."*

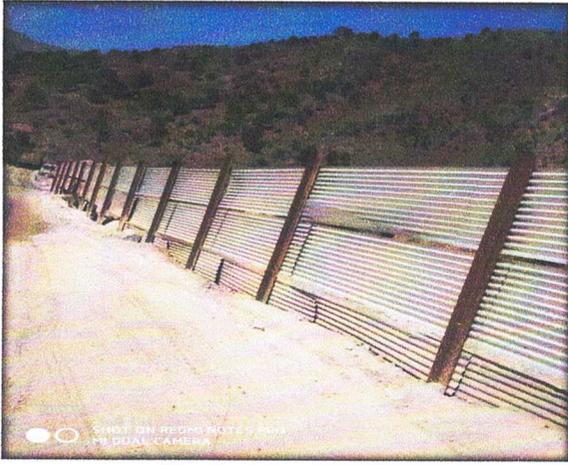
## 6. CONSENT STATUS UNDER THE PROVISIONS OF AIR AND WATER ACTS.

On the basis of relaxation in the siting criteria accorded by the Competent Authority relaxing the provisions of Sr.no. 1,3,6,7,9,13 and 14 as per Clause no. 1.2.2 of the notification issued by the Department of Science and Technology Govt. of HP vide letter No. STE-E(3)-17/2012, dated 29.05.2014, the Consent to Establish - Fresh to the said captive stone crusher was accorded on 19.12.2019, the copy of the same is enclosed as **Annexure A/6**. After ensuring the compliance to the conditions stipulated in the Consent to Establish Fresh, Consent to Operate Fresh was granted on 31.12.2019 and was valid till 31.03.2020. The copy of the same is enclosed as **Annexure A/7**. The validity of the Consent to Operate was extended till 30.06.2020 by a notification of the Govt. of HP in view of the COVID lockdown. The unit was granted Renewal of Consent to Operate and is valid till 31.03.2022. The copy of the same is enclosed as **Annexure A/8**.

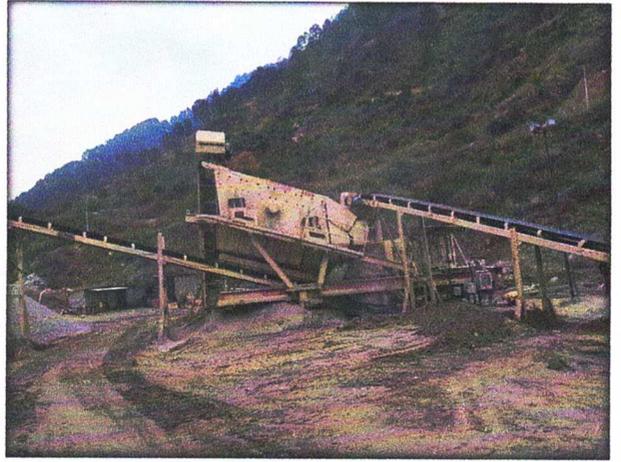
The unit is also covered under the provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the Authorization of the unit under the said rules is valid till 31.03.2025. The copy of the same is enclosed as **Annexure A/9**.

## 7. COMPLIANCE STATUS OF THE UNIT

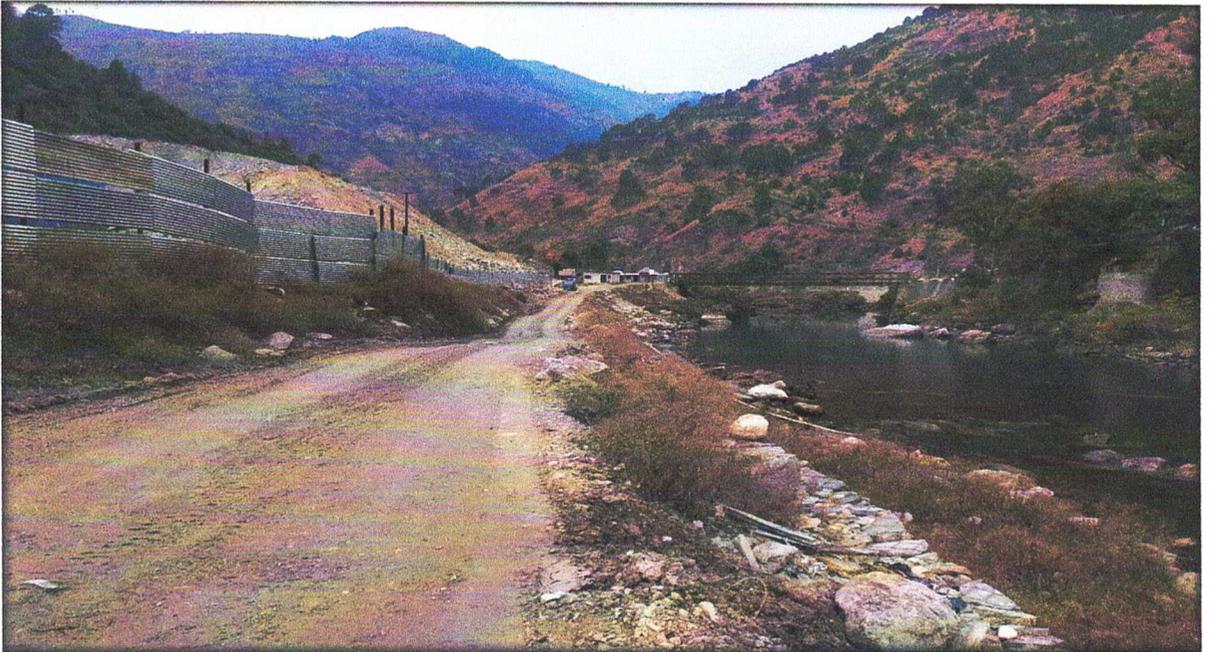
The said unit is a temporary & captive stone crusher till the excavation/construction work of the project is completed. All the APCDs mandatory for the stone crushers have been provided by the unit. The unit has provided water sprinklers at all material transfer points, the jaw crusher is enclosed, the unit has provided wind breaking wall towards the open side, there is mountain on the side opposite to the river, the road inside the premises is metalled to limit the dust generation. The photographs of the said unit are as below (as per Pic No. 02, 03, 04 ...).



**Pic-02** Wind Breaking Wall



**Pic-03** Stone Crusher



**Pic 04,** River Tirthan on Right & Stone Crusher Boundary on the Left

### **8. BRIEF DESCRIPTION OF THE PROCESS**

The raw material from the excavation sites/ tunnelling areas is transported through trucks to the stone crusher site. The unit has provided one no of Jaw Crusher and conveyor belts for different grades of materials. The finished products in the form of aggregates of different grades is transported back to work areas for construction works like back filling, civil works, base course laying etc.

### **9. SOURCE OF RAW MATERIAL**

The Stone Crusher is purely captive being operated on the excavated/tunnelling material from the road construction works. No material from any other source is permitted to be used in the

said stone crusher. The approval from the competent authority to lift the excavated material is enclosed as **Annexure A/10**

#### **10. SOURCE OF WATER**

Unit has declared its water source as captive Bore well, the approval from the H.P Ground Water Authority is annexed as **Annexure A/11**.

#### **11. WATER UTILIZATION**

The requirement of water in the unit is for Domestic purposes for manpower of about 33 persons during working hours. Apart from it, the water is also consumed for sprinklers in the various sections of the stone crusher unit and for sprinkling in the premises/haulage tracks. The average fresh water requirement of the unit is 5-7 KLD.

#### **12. QUANTUM OF DISCHARGE & WATER POLLUTION CONTROL DEVICES**

No Washing operations of the finished products i.e aggregates produced from the stone crusher is carried out accordingly there is no waste water generation from the stone crusher. The unit has provided own septic tanks for waste water treatment from domestic usages. However, the unit has provided settling tanks to cater for any excess water from sprinkling etc.

#### **13. AIR POLLUTION CONTROL DEVICES**

All the mandatory air pollution control devices required to be installed in case of stone crushers have been provided in the unit viz- Covered jaw crusher, wind breaking wall towards the open side, metallised ramp, water sprinklers at the dust generation points, covered material transfer points.

#### **14. COMPLIANCE TO CONSENT CONDITIONS**

The HPPCB has carried out inspection of the unit on 03.06.2020, 27.09.2020, 17.10.2020, 13.02.2021 & 02.03.2021. The said unit has also been inspected by the Committee members on 09.12.2020. No violation of the Consent conditions has been observed at site during the inspections by the HPPCB.

#### **15. HAZARDOUS WASTE GENERATION STORAGE AND DISPOSAL**

The unit is also covered under the provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016 and the Authorization of the unit under the said rules is valid till 31.03.2025. The unit has installed a power back up DG of capacity 500 KVA and the used/spent oil is produced @ 50 liters per annum. The unit has made an agreement with a registered used oil recycler for the disposal of the same.

## 16. ENVIRONMENTAL COMPLINACE

The State Board has carried out carried out source monitoring, Ambient Air Quality Monitoring, and noise monitoring of the stone crusher. Also Water Quality Monitoring of Tirthan river, both U/s and D/s of the said unit has been carried out on 13.02.2021. The results of the same are enclosed as **Annexure A/12** and the summary of the same is also tabulated below-

**Table-01, Air quality sampling results**

Sampling Location	Date of sample collection	Sampling time	Results SPM (ug/m3)	Standards (ug/m3)	Remarks
Near Stone Crusher	02.03.2021	2.23 PM – 6.23 PM	402.78	600	Results are conforming to prescribed standards.
Nearby Primary School (On Roof top)	02.03.2021	2.05 PM – 6.05 PM	84.37	100	Results are conforming to prescribed standards.
Near Stone Crusher	13.02.2021	2.30 PM – 6.30 PM	217.01	600	Results are conforming to prescribed standards.

**Table -02, Noise Monitoring results**

Sampling Location	Date of sample collection	Value Observed in dB(A)	Standards wrt Stone Crusher	Remarks
Corner Point (Approx. 22-25 m from stone crusher)	13.02.2021	66.8 dB	75 db	Results are conforming to prescribed standards
Nearby Primary School	13.02.2021	51.3 dB	75 db	Results are conforming to prescribed residential area standards
Approx 7-9 m from stone crusher	13.02.2021	73.1 dB	75 dB	Results are conforming to prescribed standards
Approx 15-20 m from stone crusher(Corner point)	13.02.2021	69 dB	75 dB	Results are conforming to prescribed standards
Entrance of Stone Crusher	02.03.2021	67.3 dB	75 dB	Results are conforming to prescribed standards
Approx. 9-10 meter from jaw crusher towards Tirthan River	02.03.2021	72.3 dB	75 dB	Results are conforming to prescribed standards
Near DG set (Approx. 15-20 m)	02.03.2021	69.2 dB	75 dB	Results are conforming to prescribed standards
27-30 meter from jaw crusher towards U/S of Tirthan River	02.03.2021	63.1 dB	75 dB	Results are conforming to prescribed standards
Nearby Primary School (Roof top)	02.03.2021	53.5 dB	75 dB	Results are conforming to prescribed residential area standards

				standards
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**Table-03, Water Quality Monitoring results Upstream of Stone Crusher**

Sr. No.	Parameter	Date of sampling	Tirthan River U/S of Stone Crusher (Approx.100m)	Tirthan River U/S of Stone Crusher (Approx.200m)	Class of Water as per Designated best use (CPCB)
1	TSS(mg/l)	13.02.2021	88.0	6.0	ClassA
2	BOD(mg/l)		2.0	0.3	
3	COD(mg/l)		26.8	4.8	
4	Total Hardness(mg/l)		76	70.0	
5	pH		7.54	7.95	

**Table-04, Water Quality Monitoring results Downstream of Stone Crusher**

Sr. No.	Parameter	Date of sampling	Tirthan River D/S of Stone Crusher (Approx.200m)	Tirthan River D/S of Stone Crusher (Approx.300m)	Class of Water as per Designated best use (CPCB)
1	TSS(mg/l)	13.02.2021	4.0	9.0	ClassA
2	BOD(mg/l)		1.0	1.6	
3	COD(mg/l)		8.0	10.0	
4	Total Hardness(mg/l)		64	74.0	
5	pH		8.20	7.80	

The perusal of the laboratory analysis reports indicate that there is no violation of the environmental norms as the water quality is not deteriorated downstream of the unit and the Air and Noise parameters are within the prescribed limits. The unit has also submitted self-monitoring reports from MoEF&CC certified lab w.r.t Air, Noise emissions and Water Quality of the adjoining Tirthan river. The copy of the same is enclosed as **Annexure A/13**.

**17. COMPLIANCE OF DISTANCE NORMS OF THE STONE CRUSHER**

In exercise of the powers conferred by the Section 05 of the Environment (Protection) Act, 1986, read with the Government of India, Ministry of Environment & Forests, Department of Environment, Forest and Wildlife notification No. S.O. 152(E), dated 10th February, 1988 and in pursuance of the provisions of section 7 of the said Act, and rule 4 of the Environment (Protection), Rules, 1986 and directions of Hon'ble High Court of HP issued in CWP No. 7949/2011 and CWP No. 7951/2011, the Governor, Himachal Pradesh has notified the guidelines/directions for all stone crushing units on dated 29.05.2014. Accordingly, the details of the citing criteria's of the said stone crusher as per Joint Inspection report and the latest inspection conducted by the committee is as below: -



SN	Criteria	Distance for the stone crushers to be set up in future, (crow flight, distance in m) from the issuance of the Notification.	Status as per Joint inspection report	Remarks/Present Status at the Site
1	Minimum distance from National Highway.	150	There is NH 305 at a distance of 99 mtrs.	As per the observations of the Committee the said stone crusher is at a distance of 99-100 mtrs approx. from NH 305 and the distance mentioned by the applicant as 10-20 mtrs (approx.) from the NH is incorrect. It is further submitted the site of the said stone crusher does not meet the distance criteria for the stone crushers however relaxation to the citing norms has been accorded by the Competent Authority as mentioned at Para no. 03 and 04 above.
2	Minimum distance from state Highway	100	Not existing	Not existing
3	Minimum distance from link road (PMGSY, NABARD/World Bank sponsored/other district	50	There is Sillilarji-Magholi village road at a distance of 40 mtr.	As per the observations of the Committee the sillilarji-Magholi village road is at a distance of 40 mtr. from crusher site. It is further submitted the site of the said stone crusher does not meet the distance criteria for the stone crushers however relaxation to the citing norms has been accorded by the Competent Authority as mentioned at Para no. 03 and 04 above.
4	Minimum distance from district headquarters (distance to be measured from the outer of the municipal limit of the district Headquarters)	1500	Mandi HQR is approx. 42 Km.	Nearest Head Quarter a Mandi is approx. 42 Km (approx.) from the crusher site.
5	Minimum distance from town or Notified Area Committee (distance to be measured from the outer of the municipal limit/Nagar Nigam/Nagar Palika/Nagar Panchayat of the district Headquarters)	1000	Not existing	No town/notified area exist in the vicinity of the said stone crusher.
6	Minimum distance from village abadi-deh	500	Vill. Shiil-larji at a distance of approx. 300 mtr.	As per the observations of the Committee the village sillilarji is at a distance of 300 mtr.



				from crusher site. It is further submitted the site of the said stone crusher does not meet the distance criteria for the stone crushers however relaxation to the citing norms has been accorded by the Competent Authority as mentioned at Para no. 03 and 04 above.
7	Minimum distance from Hospital & Educational Institutions	1000	CHC Balichowki is at a distance of approx. 8 Km and GMS Larji at a distance of approx. 800 mtr. (with natural barrier which obstructs the physical view of the site)	As per the observations of the Committee CHC Balichowki is at a distance of 08 Km. and GMS Larji at a distance of 800 mtr from the crusher site. It is further submitted the site of the said stone crusher does not meet the distance criteria for the stone crushers however relaxation to the citing norms has been accorded by the Competent Authority as mentioned at Para no. 03 and 04 above.
8	a. Minimum distance from spring, canal, functional water supply scheme including its reservoir	100 (excluding spring, canal)	Not existing	Not existing
	b. Minimum distance from a percolation well, sewerage treatment plant, water Infiltration galleries.	100	Not existing	Not existing
9	Minimum distance from lakes, wetlands and reservoir of irrigation scheme, hydro power, projects.	500	There is Larji HEP at a distance of 148- mtrs approx.	As per the observations of the Committee the reservoir of Larji HEP is at 148 mtr approx. from the stone crusher site. It is further submitted the site of the said stone crusher does not meet the distance criteria for the stone crushers however relaxation to the citing norms has been accorded by the Competent Authority as mentioned at Para no. 03 and 04 above.
10	Minimum distance from natural water spring	100 as at S.No. 8 (a)	Not existing	Not existing
11	Minimum distance form notified parks	2000	Not existing	Not existing
12	Minimum distance from sanctuaries	1000	Not existing	The copy of report regarding no violation of wildlife norms by the said stone Crusher received from the Divisional Forest Officer, Great Himalayan National Park Division, Shamshi, Distt. Kullu reported vide his office letter no. 6291, dated 10.02.2021. (Copy enclosed as <b>Annexure A/14</b> )
13	Minimum distance from bridge Sight	(200 m upstream 300 downstream)	There is existing bailey bridge at a distance of approx. 1498 mtr. which is not working	As per the observations of the Committee the bailey bridge at a distance of approx. 1498 mtr. which is not working. It is further submitted that relaxation to the citing norms wrt this parameter has been accorded by the Competent

				Authority as mentioned at Para no. 03 and 04 above.
14	Minimum distance from the canal and perennial rivulets	(100 for canal)	The perennial Tirthan khad is at a distance of approx. 48 mtr.	As per the observations of the Committee Tirthan River is at a distance of approx. 48 mtr from the said unit. It is further submitted the site of the said stone crusher does not meet the distance criteria for the stone crushers however relaxation to the citing norms has been accorded by the Competent Authority as mentioned at Para no. 03 and 04 above.

As per the laboratory analysis results of the Air, Water and Noise samples collected from the unit it can be observed that the unit is conforming to the emission standards prescribed for the stone crusher. Further, the Ambient Air Quality (including Noise) in the vicinity of the stone crusher (Near Govt. Primary School Larji) is also conforming to 24 Hourly Standards as per the reports.

As per the laboratory analysis results of the Water Quality of River Tirthan U/s and D/s of the said stone crusher no increase in the water quality parameters has been observed. As per the physical inspection of the area no muck/debris has been observed along the bank of the Tirthan River near the crusher site.

Finally it is submitted that the committee members have unequivocally observed that although the said stone crusher does not meet some siting/distance criteria stipulated for stone crushers, but as already highlighted in the para no.03 and 04 above, the competent authority has already accorded relaxation to the parameters not meeting the siting norms as per Annexure-04 attached. It is further submitted that as per inspection carried out by the HPSPCB and the committee members no visible violation has been observed at site.

  
**Environmental Engineer**  
H.P. State Pollution Control Board  
Bilaspur, HP

  
**Divisional Forest Officer**  
Great Himalayan National  
Park, Kullu, HP

  
**Addl. Deputy Commissioner**  
Mandi, Distt. Mandi H.P

**H.P. STATE POLLUTION CONTROL BOARD**

New Shimla, Phase-III, New Shimla

No. PCB-OA No. 235/2020  
To

18354-57

Dated: 10-11-2020

The Deputy Commissioner,  
District Mandi, H.P.

**Subject:** OA No. 235/2020, titled as Ashish Shaunik v. State of H.P. & Ors, pending before the Hon'ble NGT.

**Memo:**

Please find enclosed herewith order dated 02.11.2020, passed by the Hon'ble NGT in the matter cited above related to operation of stone crushers by Afcons Infrastructure Ltd. at Village Banala, P.O. and Tehsil Aut, District Mandi, H.P. It has been alleged that there is violation of siting criteria as the stone crushers are within the prohibited distance of Tirthan River, National highway, Government School, Larji Dam (126 MW Larji hydro power project), Great Himalaya National park and Tirthan Wildlife Sanctuary. Vide order dated 02.11.2020, the Hon'ble NGT has directed as follows:-

"...4. Let the State PCB, PCCF (Chief Wildlife Warden) HP, Director, Department of Environment and District Magistrate Mandi look into the allegations and take such action as may be found necessary, following due process of law and furnish a report to this Tribunal within three months by e-mail at judicial-ngt@goe.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The State PCB will be nodal agency for compliance and coordination.

A copy of this order be forwarded to the State PCB, PCCF (Chief Wildlife Warden) HP, Director, Department of Environment, HP and District Magistrate Mandi by email...."

In this connection, as the matter pertain to your area of jurisdiction, therefore, you are requested to fix an early date for the joint inspection of the site(s) in question and also take further necessary action by associating with PCCF (Chief Wildlife Warden) H.P and Regional Officer, HPSPCB, Bilaspur, Sh. Atul Parmar (Ph. 01978- 223550, Mob. 9418049333) who shall be the representative of the State Board to act as "Nodal Officer".

The Joint Inspection/Action Taken Report may kindly be submitted well before the period stipulated as per the aforesaid order, so that the same could be filed in the Hon'ble NGT well in time.

Yours faithfully,

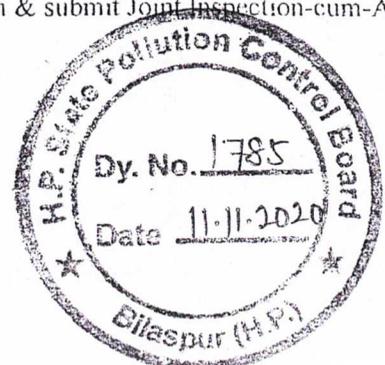
Dr. Nipun Jindal  
Member Secretary  
HPSPCB, Shimla

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R.O.  
EEI & II  
MIShe  
11-11-2020  
Via email  
ds

Copy to the following:

1. The Director, (Env. Sci. & Tech.) to the Govt. of H.P; for information & further necessary action.
2. The Chief Wildlife Warden, Forest Department, Talland, Shimla, H.P. 171001; for information and necessary action.
3. Regional, Officer, HPSPCB, Bilaspur, for information. He shall be the "Nodal Officer" to take follow-up action with concerned authorities/the unit. In case of any violation, necessary action be also taken & submit Joint Inspection-cum-Action taken Report.

Pl. put up  
date



Dr. Nipun Jindal  
Member Secretary  
HPSPCB, Shimla  
Tel. No. 0177-2673766



हिमाचल प्रदेश HIMACHAL PRADESH

B 501471

LEASE DEED

Lease Consideration: Rs. 29,91, 734/- (Rupees Twenty Nine Lakh Ninety One Thousand Seven Hundred Thirty Four only) towards annual lease, plus GST @ 18% amounting to Rs. 5,38,512/-, total amount Rs. 35,30,246/- (Rupees Thirty Five Lakh, Thirty thousand Two hundred Forty Six only with 10% TDS.)

Total Pages : Six only.

Market Value: Rs. ....../-

Stamp Duty @5% Rs. ....../-

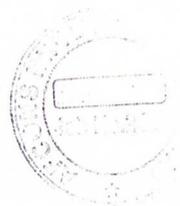
Circular Rate Rs. .... /- Sq. mtrs

E-stamp Certificate No. IN-HP..... Date 13<sup>th</sup> day of September 2019

1. **THIS LEASE DEED**, made and executed on this 13<sup>th</sup> day of September 2019 at Sarabai (Bhuntar), District Kullu , Himachal Pradesh, between Himachal Pradesh Power Corporation Limited, Himfed Building , BCS, New Shimla 171009

*[Signature]*  
13/09/19

*[Signature]*  
13/09/2019



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**Himachal Government Judicial Paper**

through its authorized signatory, Er. Rohit Sharda, HOP/DGM Electrical, Sainj HEP at Sarabai (Bhuntar), District Kullu , Himachal Pradesh, (herein after called the First party/land lord), which impression shall include his heirs, executors, administrators, legal representatives and assignees of the other part; hereinafter collectively known and referred to as **"THE LESSOR"** (which expression shall, unless it be repugnant to the context or its meaning thereof, be deemed to mean and include his/her/their heirs, executors, administrators, legal representatives, assigns and attorneys etc.) of the **FIRST PART**;

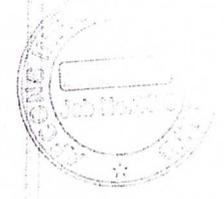
**IN FAVOUR OF**

**M/S AFCONS Infrastructure Limited** , a company having its registered office at AFCONS, 16 Shah Industrial Estate, Veera Desai Road, Azadnagar, Andheri (West), Mumbai 400053, India, through its authorized signatory, Sh RANJIT KUMAR SINGH, Project Manager " Four Laning of End of Pandoh Bypass to Takoli Section on NH-21 (KM 221.305 to KM 242.000), under NHDP-IVB on Hybrid Annuity Mode in the State of Himachal Pradesh" and having, site office at Pandoh Bypass Takoli Project, village Banala, P.O & Tehsil Aut, District Mandi, Himachal Pradesh-175121 (herein after called the Second party/tenants) which expression shall include their heirs, executors, administrators, legal representatives and assignees of the other part; hereinafter known and referred to as **" The LESSEE"**, (which expression shall, unless it be repugnant to the context or its meaning thereof, be deemed to mean and include his/her/their heirs, executors, legal representatives, administrators and assigns etc.) of the **SECOND PART**, witnesses as follows:-

**2. WHEREAS, The LESSOR** is absolutely seized and possessed of or otherwise well and sufficiently entitled to the land comprised in khewat /khatauni No. 107 Min /167 , khasra number 381, 381/1 387, 388, 389, 392, 393, 393/1 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 836/471, 472, 473, 474, 475, 477, 478, 479, 480, 481, 482, 487, 488, 489, 490, 491, 492, 493, 494, 496 498 and 828/802 total Kita 42 area of land measuring 36-12-11 bighas situated at Mauja Runjayee, Mohal Muhloo Khamradha , Tehsil Bali Chowki , District Mandi

12/09/2010

Ranjit  
 12/09/2010



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9**Himachal Government Judicial Paper**

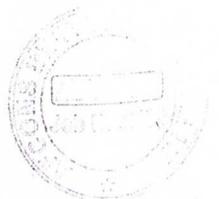
Himachal Pradesh as per jamabandi for the year 2015-16 (copy enclosed)

3. AND WHEREAS the Principal Secretary (Revenue) to the Govt. of H.P. vide its letter number Rev. D (G) 6-47/2018 dated 5-7-2019 addressed to the deputy Commissioner, Mandi HP with a copy to Director (Personnel) HPPCL has granted permission to lease out the above mentioned land in favour of **M/S AFCONS Infrastructure Limited**, copy of permission enclosed.

4. AND WHEREAS, the second party is non agriculturist, a copy of approval of the H.P Government under Section 118 of the HP Tenancy and Land Reforms Act 1972 as conveyed by the Principal Secretary (Revenue) to the Government of HP letter number Rev. D (G) 6-47/2018 dated 6-9-2019, addressed to The Director (Personnel), HPPCL, Himfed Bhawan, BCS, New Shimla-171009(H.P), with a copy to AFCONS Infrastructure Ltd, Pandoh Bypass Takoli Project, village Banala, P.O Aut, Tehsil Aut, District Mandi, H.P; is enclosed herewith.

5. AND WHEREAS the LESSOR is willing and has agreed to lease out, convey and transfer to the LESSEE by way of lease their entire respective shares in the land comprised in khewat /khatauni No. 107 Min /167, khasra number 381, 381/1 387, 388, 389, 392, 393, 393/1 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 836/471, 472, 473, 474, 475, 477, 478, 479, 480, 481, 482, 487, 488, 489, 490, 491, 492, 493, 494, 496 498 and 828/802 total Kita 42 area of land measuring 36-12-11 bighas situated at Mauja Punjayee, Mohal Munloo Khamradha, Tehsil Bali Chowki, District Mandi Himachal Pradesh as per jamabandi for the year 2015-16 and the LESSEE has also agreed to acquire the said land by way of lease for a term period of Four years to be commencing from 13-9-2019 to 12-9-2023 at the rate of 20% of current circle rates per annum, issued vide notification No -MND/DC/RC/Circle Rates/2019-20-18637-75 datd 30 March 2019, of the Office of the District Collector Mandi, Himachal Pradesh, for the year 2018-19 also applicable for the period 2019-20. The LESSOR, being in possession of the said land, are executing the present LEASE DEED with the prior approval of the Government in favour of the Second party (i.e LESSEE).

*D. Singh*  
13/09/2019



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9**Himachal Government Judicial Paper****NOW THIS DEED OF LEASE OF LAND FURTHER WITNESSES AS FOLLOWS**

6. That the lease amount i.e. Rs. 29, 91,734/= (Rupees Twenty Nine Lakh Ninety One Thousand Seven Hundred Thirty Four) only plus GST/any other taxes applicable shall be paid by the lessee to the lessor on 13<sup>th</sup> day of September, every year.
7. That the total consideration amount at the rate of 20% of the current circle rate i.e Rs. 29,91,734/= (Rupees Twenty Nine Lakh Ninety One Thousand Seven Hundred Thirty Four) only plus GST/any other taxes applicable, agreed to be paid by the LESSEE to the LESSOR per year, the LESSOR has agreed to lease out, the LESSEE aforesaid land by way of lease for a term period of Four years. The LESSEE has paid to the LESSOR a sum of Rs. 29,91,734/= (Rupees Twenty Nine Lakh Ninety One Thousand Seven Hundred Thirty Four) only plus GST/any other taxes applicable as Lease Consideration for a period from 13-9-2019 to 12-9-2020. The receipt whereof the LESSOR do hereby admit and acknowledge of the same. The lease amount for the remaining three years period shall be paid @ Rs 29,91, 734/- (Rupees Twenty Nine Lakh Ninety One Thousand Seven Hundred Thirty Four) only plus GST/any other taxes applicable, by the Second party to the First party every year on 13<sup>th</sup> of September ( in case of holiday on next working day).

**8. DETAIL OF PAYMENTS MADE**

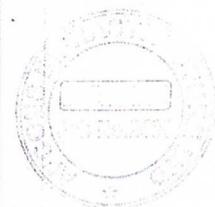
i) Rs. 29,91, 734/-(Rupees Twenty Nine Lakh Ninety One Thousand Seven Hundred Thirty Four only)towards annual lease, plus GST@ 18% amounting to Rs. 5,38,512/-,total amount Rs.35,30,246/-(Rupees Thirty Five lakh Thirty Thousand Two Hundred Forty Six only) by way of Electronic payment (RTGS) in the accounts of lessor with 10% TDS.

9. The LESSOR do hereby confirm and record that it has on execution hereof put the LESSEE in quiet, peaceful and vacant possession of the said land on spot.

10. The LESSOR hereby undertake to indemnify the LESSEE in case any latent or

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## Himachal Government Judicial Paper

patent defect in the title to his/her/their shares in the said land is found AND in such event the LESSOR shall be liable to make good all losses and damages suffered by the LESSEE.

11 The entire cost of Stamp Duty, Registration Fee and other charges and expenses have been fully borne by the LESSEE himself, as agreed.

12. That the first party is agreed that the second party shall have no right to further sub lease (part or whole) the above said land or any constructed portion if any exists on the part of the said land to any person without any consent of the first party.

13. That the second party shall have no right to raise loan against the land and building (s) or any part thereof which exists on the said land by mortgaging the same from any bank/ financial institution/ societies and the second party shall have no right to execute the mortgage deed and sign all the documents for the execution and attestation of mutation.

14. That the lessee shall have no right to apply for the conversion of the said property from lease hold to free hold, and get the same registered in his/her/their names or in any other name in such a case the lessor shall have objection for the same whatsoever.

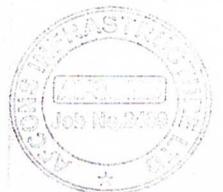
15. That the Second party shall not extract any material or undertake any mining activities over the above mentioned land.

16. The LESSOR do hereby declare for all concerned that the Second party shall not change the nature of the above mentioned land in any manner and the SECOND PARTY shall also not raise any permanent construction on the said land

17. That the SECOND PARTY is taking the said land for use/ establishing ancillary units, permissible under the law, for the NHAI Project: C/O Four laning of End of Pandoh bypass to Takoli Section of NH-21 from KM 221.305 to KM 242.000 under NHDP Phase IV Package-II on Hybrid Annuity mode in the State of Himachal Pradesh.

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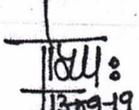
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9**Himachal Government Judicial Paper**

18. That the Second party shall hand over the possession of the above mentioned leased out land to the HPPCL immediately after the expiry of the lease period after resorting it to its original position.

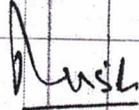
19. That the aforesaid lease deed has been entered between the first party and the second party out of free will, without and coercion or pressure. The terms and conditions have been duly read and understood by the first party and the second party who can all read and understand English and it's only therein after the lease deed has been signed.

**IN WITNESS WHEREOF** the LESSOR and the LESSEE himself have here unto set and subscribed at Sarabai, Bhuntar, District Kullu, Himachal Pradesh, on the 13th day of September year 2019, first herein above written.

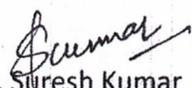
**For LESSOR**

  
13/09/19  
Er. Rohit Sharda,  
HOP/DGM Electrical  
Sainj HEP at Sarabai (Bhuntar),  
District Kullu, Himachal Pradesh

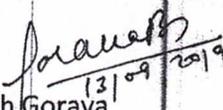
**For LESSEE**

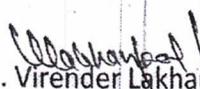
  
13/09/2019  
Sh. RANJIT KUMAR SINGH,  
Project Manager  
Pandoh Takoli Bypass Project  
Village Bahala, PO & Tehsil Aut  
District Mandi, (H.P)

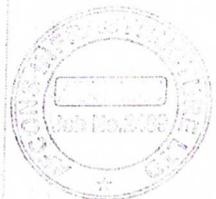
**WITNESSES**

  
1. Er. Suresh Kumar  
Sr. Manager (Civil),  
Sainj HEP, HPPCL  
Sarabai, Bhuntar  
District Kullu, H.P

  
13/09  
2. Er. Rajan Parmar  
Sr. Manager (Elec.), Sainj HEP  
HPPCL Sarabai

  
13/09/2019  
1. Col. Baljinder Singh Goraya  
AGM (Personnel & Administration)  
Pandoh Takoli Bypass Project  
Village Banala, PO & Tehsil Aut  
District Mandi, (H.P)

  
13-09-2019  
2. Sh. Virender Lakharpal  
Pandoh Takoli Bypass Project  
Village Banala, PO & Tehsil Aut  
District Mandi, (H.P)



site appraisal committee viewed all the parameters as notified by the Govt. of H.P. Notification No. STE-E (3)-17/2012 dated. 29.05.2014 for the proposed crusher site and the following observations were made.

3. DISTANCE PARAMETERS from Khasra No. 381, 381/1, 387,388, 389, 392, 393, 393/1, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 836/471, 472, 473, 474, 475, 477, 478, 479, 480, 481, 482, 487, 488, 489, 490, 491, 492, 493, 494, 495, 498, 828/802 (Private land) measuring 36-12-11 Bighas, Mauza/Mohal Panjain, Tehsil Bali Chowki, District Mandi. H.P.

Sr. No.	Criteria	Distance norms for the stone crusher (crow flight, distance (in meters))	Approx. crow fly distance from the crusher site (in meters)
1.	Minimum distance from National Highway.	150 meters	There is NH 305 at a distance of approx. 99 Meters.
2.	Minimum distance from State Highway	100 meters	Not existing
3.	Minimum distance from Link road (PMGSY, NABARD/World Bank sponsored/other district-	50 meters	There is Shilli -Larji -Magholi village road at a distance of approx.40 Meters.
4.	Minimum distance from Distt. Headquarters (distance to be measured from the outer of the municipal limit of the Distt. Headquarters)	1500 meters	Mandi Headquarter is approx. 42 Kms.
5.	Minimum distance from town or Notified area Committee (distance to be measured from the outer of the municipal limit/Nagar Nagam/Nagar Palika/Nagar Panchayat of the Distt. Headquarters)	1000 meters	Not existing
6.	Minimum distance from Village abadi-deh	500 meters	Village Shilli-Larji at a distance of approx. 300Meters.
7.	Minimum distance from Hospital & Educational Institutions	1000 meters	CHC Bali-Chowki at a distance of approx. 8 km and GMS School Larji at a distance of approx. 800 meters (with natural barrier which obstructs the physical view of the site.)
8.	a. Minimum distance from Springs, canals, functional water supply scheme including its reservoir	100 meters (excluding spring, canal)	Not existing
	b. Minimum distance from a percolation well, sewerage treatment plant, water infiltration galleries.	100 meters	Not existing
9.	Minimum distance from lakes, Wetlands and reservoir of irrigation	500 meters	There is Larji HEP reservoir at a distance of approx. 148 Meters.

	scheme, hydro power projects.		
	Minimum distance from natural water Springs	100 meters	Not existing
	Minimum distance from notified parks	2000 meters	Not existing
12.	Minimum distance from sanctuaries	1000 meters	Not existing
13.	Minimum distance from bridges sight	200 US 300 DS	There is existing Bailey bridge at distance of approx. 148 Meters which is not working.
14.	Minimum distance from the canal and perennial rivulets	100 meters	The Perennial Thirthan Khad is at distance of approx. 48 Meters.

**4. Purpose:** The material shall be used solely for the purpose of the construction of four lane road by M/s Afcons Infrastructure Limited. The user agency shall ensure that it is not sold in the open market. The crusher shall remain in operation only till the construction work of the project is complete.

**5. Recommendation of the committee:**

During the course of the joint inspection, the joint inspection committee has observed that the proposed area applied for the installation of crusher site by M/s Afcons Inf. Limited, Pandoh bypass Takoli Project, Mandi, H.P. bearing Kh. No. 381, 381/1, 387,388, 389, 392, 393, 393/1, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 836/471, 472, 473, 474, 475, 477, 478, 479, 480, 481, 482, 487, 488, 489, 490, 491, 492, 493, 494, 496, 498 and 828/802 (Private land) measuring 36-12-11 Bighas, Mauza/Mohal Panjain, Tehsil Bali Chowki, District Mandi. H.P. fulfils most of the distance criteria as notified by the Govt. of H.P. Notification No. STE-E (3)-17/2012, Dated 29.05.2014. except the serial no.1 there is NH 305 exist at a distance of approx. 99 Meters, at serial no.3. there is Shilli -Larji -Magholi village road exist at a distance of approx. 40 Meters, at serial no.6 the village Shilli-Larji exist at a distance of approx. 300 Meters, at serial no. 7. The Govt. Middle School Larji in Distt. Kullu exist at a distance of about 800 meters (with naturel barrier which obstructs the physical view of the site), at serial no.13 there is existing Bailey bridge at distance of approx. 148 Meters which is not working and also at serial no.14 the perennial Thirthan Khad exist is at distance of approx. 48 Meters from the applied crusher site.

During the site inspection of the site identified of proposed stone crusher unit under the name and style of M/s Afcons Inf. Limited, Pandoh bypass Takoli Project, Mandi, H.P it was also observed by the committee that the proposed crusher unit is to be setup temporarily till the construction of the project. The crusher shall remain in operation only till the excavation/construction work of the project is complete.

Keeping the above siting parameters/distances the case may be consider accordingly.

S. D. M.  
GOHAR

Ex. Engr. of HPSPCB  
Bali-chowki Sub-Division  
WD Bali-chowki  
Surveyor

Range Forest Officer  
The Engr. Report Range  
BALICHOWKI  
Distt. Mandi (H. P.)  
Mining Officer  
Distt. Mandi (H.P.)

Rep. of HPSPCB  
Environmental Engineer  
HPSPCB Bilasour

Tehsildar  
Balichowki,  
Distt. Mandi (H.P.)

**FORM-'P'**  
**[See rule 68(4)]**  
**Provisional Registration**  
**Department of Industries**  
**Office of State Geologist**  
**Shimla-1**

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Whereas, the Project Manager of M/s Afcons Infrastructure Limited, Pandoh Bypass Takoli Project, Village Banala, P.O. Aut, Distt. Mandi, H.P. has applied for installation of Stone Crusher in Khasra Nos. 381, 381/1, 387, 388, 389, 392, 393, 393/1, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 836/471, 472, 473, 474, 475, 477, 478, 479, 480, 481, 482, 487, 488, 489, 490, 491, 492, 493, 494, 496, 498, 828/802 measuring 36-12-11 bighas (Private land) falling in Mauza/Mohal Panjain, Tehsil Bali Chowki, Distt. Mandi, H.P. and the Site Appraisal Committee has recommended the site of proposed stone crusher unit subject to the relaxation in the distance criteria for Sr. No. 1,3,6,7,9,13 & 14 as per the clause No. 1.2.2 of the Notification issued by the department of Science & Technology Govt. of H.P. vide letter No. STE-E(3)-17/2012, dated 29.5.2014. The competent authority has accorded the relaxation in favour of M/s Afcons Infrastructure Limited vide letter No. Ind-II(F)6-26/2016 dated 7.12.2019.

Hence, the Provisional registration is hereby issued to the Project Manager of M/s Afcons Infrastructure Limited to complete the pre-requisite codal formalities for setting up of Stone Crusher unit:-

- 1- The Consent to Establish from the Himachal Pradesh State Pollution Control Board(HPSPCB) shall obtain before installation of stone crusher unit.
- 2- The applicant shall operate his stone crusher unit only after obtaining the COP from H.P. State Pollution Control Board and Permanent Registration from Geological Wing Department of Industries.
- 3- That this permission is valid upto the completion of the work of four laning of Pandoh Bypass to Takoli Section' of NH-21 from Km. 221.305 to Km. 242.000 under NHDP Phase IVB-Package-II.
- 4- The project proponent will not use the crusher for any other activity except otherwise provided i.e. only for the captive purpose in the awarded National Highway works.
- 5- The project proponent shall not undertake any mining activities or procure raw material from the open market without the permission of the department.
- 6- The project proponent will not use the crusher for any commercial purpose.
- 7- The crusher owner shall use the grit/sand exclusively for the construction of the said road and shall be responsible to pay royalty and other taxes as per provisions of law well in time. The stone crusher shall be dismantled as soon as the road work is completed.
- 8- The project proponent shall procure the other statutory clearances if any from the concerned departments as per the provisions of Law.

- 9- The project proponent shall not operate the stone crusher unit without permanent registration as well as permission to crush the muck generated during the construction of road.
- 10- The project proponent shall give an undertaking to the department to abide by all the above mentioned conditions, before installation of crusher unit.

**The Project Manager, M/s Afcons Infrastructure Limited,  
Pandoh Bypass Takoli Project,  
Village Banala, P.O. Aut, Distt. Mandi, H.P.**

State Geologist,  
Himachal Pradesh,  
Tel. No. 01772657339

- 7684-9-12-19

Endst. No. Udyog-Bhu/Regn./PMT/Mandi/Afcons Stone Crusher- dated 2019.  
Copy forwarded to the following for information and necessary action:-

- 1- The Principal Secretary (Inds.) to the Government of Himachal Pradesh, Shimla-171002 w.r.t. letter No. Ind-II(F)6-26/2016 dated 7.12.2019.
- 2- The Member Secretary, Himachal Pradesh State Pollution Control Board, Paryavarn Bhawan, Phase-III, New-Shimla-171009.
- 3- Er. Rohit Sharda, HOP/DGM Electrical, Sainj HEP at Sarbai(Bhuntar), District Kullu, H.P. w.r.t. lease deed signed on 13.9.2019 with the Project Manager, M/s Afcons Infrastructure Limited.
- 4- The Mining Officer, Mandi, Distt. Mandi, H.P.
- 5- Guard file.

State Geologist,  
Himachal Pradesh,  
Tel. No. 01772657339.

FORM-'R'  
[See rule 69(1)]  
"Permanent Registration"  
Government of Himachal Pradesh,  
Department of Industries,  
Office of State Geologist,  
Shimla-1.

Whereas, the Project Manager of M/s Afcons Infrastructure Limited, Pandoh Bypass Takoli Project, Village Banala, P.O. Aut, Distt. Mandi, H.P. has applied for permanent registration of Stone Crusher unit installed in Khasra numbers 381, 381/1, 387, 388, 389, 392, 393, 393/1, 394, 395, 396, 397, 398, 399, 400, 401, 402, 403, 404, 405, 836/471, 472, 473, 474, 475, 477, 478, 479, 480, 481, 482, 487, 488, 489, 490, 491, 492, 493, 494, 496, 498, 828/802 measuring 36-12-11 bighas (HPPCL acquired land) falling in Mauza/Mohal Panjain, Tehsil Bali Chowki, Distt. Mandi, H.P. vide application dated 3.1.2020.

Whereas, the Site Appraisal Committee has recommended the site of afore said stone crusher unit subject to the relaxation in the distance criteria for Sr. No. 1,3,6,7,9,13 & 14 as per the clause No. 1.2.2 of the Notification issued by the department of Science & Technology Govt. of H.P. vide letter No. STE-E(3)-17/2012, dated 29.5.2014. The Govt. has accorded the relaxation of above distance parameters vide its letter No. Ind-II(F)6-26/2016 dated 7.12.2019 regarding installation of stone crusher unit in favour of M/s Afcons Infrastructure Limited.

Whereas, proposed site was applied for establishment of stone crusher exclusively for the captive use in the four lane project i.e. Four laning of Pandoh Bypass to Takoli Section of NH-21 from Km. 221.305 to Km. 242.000 under NHDP Phase IVB-Package-II.

Accordingly, the Permanent Registration for running of stone crusher unit in ibid mentioned site is hereby granted to M/s Afcons Infrastructure Limited, (Stone Crusher at Panjain) subject to the following conditions:-

1. The owner of the stone crusher shall observe the provisions of;
  - i) The Air (Prevention and Control of Pollution) Act, 1981 and rules framed thereunder.
  - ii) The Water (Prevention and Control of Pollution) Act 1974 and rules framed thereunder.
  - iii) The Environment (Protection) Act, 1986 and rules framed thereunder.
  - iv) The Noise Pollution (Regulation and Control) Rules 2000.
2. The expansion of a stone crusher shall not be allowed unless approved by Geological Wing, Department of Industries, Himachal Pradesh.

3. The stone crusher owner shall ensure that the, emission standards are as per the Statutes as notified by the Government vide Notification No. STE-E(3)-17/2012 dated 29.05.2014 or amended from time to time are adhered to.
4. The stone crusher owner shall adopt pollution control measures as per Government Notification No. STE-E(3)-17/2012 dated 29.05.2014 or as amended from time to time.
5. The stone crusher owner shall submit a return by 10<sup>th</sup> of every month to the concerned Mining Officer, giving details of total quantity of minerals crushed, electricity consumed, power generated in case of captive power generated run crusher, fuel consumption in case of diesel run crusher, number of labour employed and wages paid etc.
6. Free access shall be given to the officer/official of the Geological Wing, Department of Industries, H.P. for the verification of plant & machinery, source/supply of raw material, sale record and stocks of raw material and finished goods.
7. The stone crusher owner shall immediately report to the Deputy Commissioner and Mining officer of the district concerned about any accident which may take place during the course of crushing operation resulting in serious bodily injury.
8. The stone crusher owner shall not pay wages less than the minimum wages prescribed by the Central or State Government from time to time under the Minimum Wages Act, 1948, to the workers employed in the crushing unit.
9. The stone crusher owner shall indemnify the State Government against the claim of the third party.
10. The crusher owner shall plants atleast three rows of tall fast growing species of trees at suitable location.
11. The lease holder shall erect sign board at a prominent place outside the stone crushing unit as per Hon'ble High Court judgement delivered in CWP No. 7949/2011 dated 1.6.2012.
12. The crusher owner shall not operate the crusher unit without Consent to Operate from H.P. State Pollution Control Board.
13. That the Company shall obtain all statutory clearances from the concerned departments at their own level before commencement of crushing operation. Breach of any terms and conditions of any concerned department shall tantamount to cancellation of Permanent Registration.
14. That the Company shall use only the road cut muck within six months, as mentioned in the permission issued vide this office letter No. Udyog-Bhu/Regn./PMT/Afcons Stone Crusher-8174 dated 27.12.2019 on the basis of approval conveyed by the Govt. vide its letter No. Ind-II(F)6-26/2019 dated 24.12.2019 and further subject to extension of permission depending upon availability of balance material as well as fresh generation of muck from said

road work. In case of any violation of term & conditions, the Permanent Registration shall be deemed to be withdrawn.

15. The project proponent will not use the crusher for any other activity except otherwise provided i.e. only for the captive purpose in the awarded National Highway works.
16. The project proponent shall not undertake any mining activities or procure raw material from the open market without the permission of the department.
17. The crusher owner shall use the grit/sand exclusively for the construction of the said road and shall be responsible to pay royalty and other taxes as per provisions of law well in time. The stone crusher shall be dismantled as soon as the road work is completed.
18. That the applicant Company shall clear all mining dues at Distt. Mining Office, Mandi.
19. The permanent registration is valid upto two years from the date of issuance of this registration letter. This registration shall be deemed to be withdrawn, if H.P. State Pollution Control Board withdraw the COP/ROC at any stage in compliance to orders of Hon'ble National Green Tribunal in O.A. No. 358/2016 titles as Bhag Singh V/s Union of India & Others as well as orders of Hon'ble High Court of H.P. in CWP No. 2067 of 2019 titled as State of H.P. V/s Bhag Singh.

**The Project Manager,  
M/s Afcons Infrastructure Limited,  
Pandoh Bypass Takoli Project,  
Village Banala, P.O. Aut, Distt. Mandi, H.P.**

State Geologist,  
Himachal Pradesh,  
Tel. No. 01772657339

Endst. No. Udyog-Bhu/Regn./PMT/Mandi/Afcons Stone Crusher- dated 2019.  
Copy forwarded to the following for information and necessary action:-

- 1- The Principal Secretary (Inds.) to the Government of Himachal Pradesh, Shimla-171002 w.r.t. letter No. Ind-II(F)6-26/2016 dated 7.12.2019 & 24.12.2019.
- 2- The Member Secretary, Himachal Pradesh State Pollution Control Board, Paryavarn Bhawan, Phase-III, New-Shimla-171009.
- 3- The Mining Officer, Mandi, Distt. Mandi, H.P. In continuation to this office letter of even No. dated 27.12.2019 vide which the permission to lift/crush the minor mineral was accorded, he is further directed to provide the photographs and certificate (monthly basis) after the lifting period of material indicating that no additional/unauthorized mining activities have been carried out in the concerned area after the lifting period as desired by the Govt. vide letter dated 24.12.2019 as referred above.
- 4- Guard file.

State Geologist,  
Himachal Pradesh.  
Tel. No. 01772657339



### H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 182

Date: 19/12/2019

Industry Registration ID: HP08492336

Application No : 1431342

To,

**Afcons infrastructure limited** (Captive Stone Crusher Plant)  
Mouza / Mohal - Panjain  
Tehsil - Bali Chowki  
Mandi , H.P.

**Subject:** Consent to Establish u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining 'Consent to Establish' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

#### 1.Particulars of Consent to Establish under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTE/BOTH/NEW/RO/2019/1431342
Date of issue :	19/12/2019
Date of expiry :	18/12/2020
Certificate Type :	NEW
Previous CTE No. & Validity :	

#### 2. Particulars of the Industry

Name & Designation of the Applicant	RANJIT KUMAR SINGH, (PROJECT MANAGER)	
Address of Industrial premises	Afcons infrastructure limited, Mouza / Mohal - Panjain, Tehsil - Bali Chowki Mandi- . H.P.	
Capital Investment of the Industry	680.0 lakhs	
Category of Industry	Orange	
Type of Industry	2064-Stone crushers	
Scale of the Industry	Small	
Office District	Mandi	
Capacity	200 MT/hour capacity Stone Crusher	
Raw Materials (Name with quantity per day)		
Raw Materials	Quantity	Unit
Boulders	45000	M.T./Month
Products (Name with quantity per day)		

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Aggregates 10 mm	M.T./Month	8100	None	Concrete, DBM, BC
Aggregate 20 mm	M.T./Month	10800	None	Concrete, DBM
Aggregate 40 mm	M.T./Month	12150	None	Concrete
Stone Dust	M.T./Month	13950	None	GSB, WMM, Concrete

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
None	K.G./Month		

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.8	ETP	CETP
Industrial Process	5	<del>XXXX</del> Settling Chambers -(03 Nos)	<del>XXXX</del> resue for sprinkling

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	500	Canopy	HSD	0.024KL/Hour

**ATUL** Digitally signed  
 by ATUL PARMAR  
**PARMAR** Date: 2019.12.19  
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Atul Parmar  
 Asstt. Environmental Engineer  
 For & on behalf of  
 ( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Member Secretary, HP State Pollution Control Board, Him Parivesh, Below BCS, New Shimla, Phase-III, for the favor of kind information please
2. Case File

3. Guard File

**ATUL** Digitally signed  
by ATUL PARMAR  
**PARMAR** Date: 2019.12.19  
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**Atul Parmar**  
**Asstt. Environmental Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

### TERMS AND CONDITIONS

#### A. SPECIFIC CONDITIONS

1. This Consent to Establish is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further extension in the validity of the Consent to Establish, at least two months before the expiry of this 'Consent to Establish', if applicable.  
or  
The unit shall obtain prior Consent to Operate from the State Board, before starting operational activity and gets its completion plan approved by the Competent Authority (As applicable).
4.
  - i) The unit shall made provisions for the compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable)
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Establish' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall install adequate pollution control devices and provide the separate energy meter and flow meter. The unit shall maintain the logbook/ record with respect to operation of pollution control devices (As applicable). The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the unit.
7. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
  - b) The unit shall install flow meter and maintain the record regarding the daily water consumption.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

**8. CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall provide canopy and stack of adequate height of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
- b) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
- c) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
- d) The unit shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.

**Specifications of the port-holes shall be as under:-**

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (De) shall be calculated from the following equation to determine upstream, downstream distance:-  

$$De = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
- ii) The sampling port shall be 7 to 10 cm in diameter
- e) The unit shall submit a detailed plan showing therein, the distribution system for conveying wastewaters.

**(i) Stack height for boiler plants**

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters

5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where $Q_g$ = Quantity of SO <sub>2</sub> in Kg/hr. $Q_p$ = Quantity of particulate matter in Ton/day.

**Note :** Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

**(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.**

**(iii) Stack height for diesel generating sets:**

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

**For higher KVA rating stack height H (in meter) shall be worked out according to the formula:**

$$H = h + 0.2 (KVA)^{0.5}$$

where h = height of the building in meters where the generator set is installed.

9. The unit shall submit on-site and off-site emergency plan approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable)
10. The unit shall provide real time online monitoring equipment's and provisions for the uninterrupted transfer of data as per guidelines of CPCB (if applicable).
11. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
12. The unit shall plant minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
13. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
14. This 'Consent to Establish' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
15. The Board reserves the right to revoke the 'Consent to Establish' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

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1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

**C. SPECIAL CONDITIONS**

1. This consent has been granted considering the adequacy of the proposed pollution control devices and waste management systems/mechanism only. This Consent of the State Board does not absolve the proponent of his responsibility to take pre-approvals / approvals / prior NOCs / NOCs from other deptts/agencies as the case may be, for the violation of which, the State Board bears No responsibility.
2. The unit shall provide a retaining wall towards the river side so as to ensure that no muck/ debris flow to the adjoining water body.
3. This consent is granted as the site appraisal committee has approved the siting of the Stone Crusher and the competent authority has accorded the relaxation for citing norms in favour of the unit. The site appraisal committee, despite putting on record that the said stone crusher is only 48 meters from a perineal water body has recommended the citing of the stone crusher and during the pendency of the matter in CWP titled Bhag Singh vs. Union of India pending before Hon'ble High court of Himachal Pradesh provisional registration has also been granted. Therefore in view of the Office Order Endst. No PCB/ Review Meeintg/NOCs/2019-19462-78 dt: 09.09.2019 wherein site for Orange category units is not to be inspected this Consent to Establish has been accordingly processed.
4. This Consent is conditional only and is subject to the final outcome of the matter pending in CWP titled Bhag Singh vs. Union of India pending before Hon'ble High court of Himachal Pradesh. Notwithstanding anything, any order of the Hon'ble court shall be binding on the unit at any later stage as the case may be.
5. This consent is granted considering the proposal of the unit to provide requisite pollution control devices.
6. The Stone crusher will be purely for captive use and exclusively for the road construction / tunnelling work of the NH-21 from Km 221.305 to Km 242.00.
7. No mining shall be carried out no material shall be procured from any other outside source for the operation of the Stone Crusher.
8. The unit shall provide settling tanks (at least 03 in number) of adequate size and capacity for the waste water settling from the washing plant and re use / recycle the entire water for washing again.
9. The raw material and finished products stock at site should be stacked scientifically so that the same does not flow / find its way into the nearby water body under any circumstances.
10. The unit shall apply for Authorization under HOWM Rules 2016 at the time of filing of the application for Consent to Operate alongwith compliance to CTE general & Special Conditions.
11. The unit shall provide Septic Tank followed by a soak pit as per IS 2470 (Part I): 1985 as per the design prescribed therein by the BIS.

**ATUL**

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by ATUL PARMAR

**PARMAR**

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**Atul Parmar**  
**Asstt. Environmental Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**



### H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

HPSPCB No : 182

Date: 31/12/2019

Industry Registration ID: HP08492336

Application No : 1462628

To,

**Afcons infrastructure limited** (Captive Stone Crusher plant)  
Mouza - Mohal : Panjain  
**Mandi**  
**Mandi**

**Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

#### 1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/NEW/RO/2019/1462628
Date of issue :	31/12/2019
Date of expiry :	31/03/2020
Certificate Type :	NEW
Previous CTO No. & Validity :	

#### 2. Particulars of the Industry

Name & Designation of the Applicant	RANJIT KUMAR SINGH, (PROJECT MANAGER)	
Address of Industrial premises	Afcons infrastructure limited, .Mouza - Mohal : Panjain Mandi ,Mandi-	
Capital Investment of the Industry	488.0 lakhs	
Category of Industry	Orange	
Type of Industry	2064-Stone crushers	
Scale of the Industry	Small	
Office District	Mandi	
Capacity		
Raw Materials (Name with quantity per day)		
Raw Materials	Quantiry	Unit
Boulders	45000	M.T./Month
Products (Name with quantity per day)		

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Afcons infrastructure limited, .Mandi .Mandi,

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Aggregates 10 mm	M.T./Month	8100	None	Concrete, DBM, BC
Aggregate 20 mm	M.T./Month	10800	None	Concrete, DBM
Aggregate 40 mm	M.T./Month	12150	None	Concrete
Stone Dust	M.T./Month	13950	None	GSB, WMM, Concrete

By-Products, if any,(Name with quantity per day)

Name of By Products	Unit	Installed Capacity	Average Production
None	K.G./Month	N A	N A

Details of the Effluent Treatment Plant

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Pre-treatment	5 (3 Stage Settling Chamber)	4

Mode of Disposal

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.8	Soak Pit/Septic Tank	STP
Industrial Process	5	Recycled	Recycle

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	500 KVA	Canopy	HSD	0.024KL/Hour

Type of Air Pollution Control Devices installed

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind breaking wall, Covered Plant & machinery, Water Sprinklers	Others	Thu Jan 31 00:12:00 IST 2019	99	60

Kindly refer page no 06 for special conditions

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Afcons infrastructure limited.,Mandi ,Mandi,

**Atul Parmar**  
**Asstt. Environmental Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

**Endst. No.:**

Copy To:-

1. The Member Secretary, HP State Pollution Control Board, Him Parivesh, Below BCS, New Shimla, Phase-III, for the favor of kind information please
2. Case File
3. Guard File

**ATUL** Digitally signed  
by ATUL PARMAR  
**PARMAR** Date: 2019.12.31  
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**Atul Parmar**  
**Asstt. Environmental Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**

## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant, operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board. Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications mentioned in 'Consent to Establish'.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification mentioned in 'Consent to Establish'.
  - e) The unit shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area and emissions from handling, transportation and processing of raw material & product of the industry, as applicable.
  - f) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - g) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - h) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
15. This 'Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
16. The Board reserves the right to revoke the 'Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

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*Afcons infrastructure limited.,Mandi ,Mandi,*

*Page5*

1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.
2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. The unit shall put display Board indicating environmental data in the prescribed format at the main entrance gate.
11. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
12. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

### C. SPECIAL CONDITIONS

1. This consent has been granted considering the installation of pollution control devices and waste management systems/mechanism only. This Consent of the State Board does not absolve the proponent of his responsibility to take pre-approvals / approvals / prior NOCs / NOCs from other depts/agencies as the case may be, for the violation of which, the State Board bears No responsibility.
2. This consent is granted as the site appraisal committee has approved the siting of the Stone Crusher and the competent authority has accorded the relaxation for citing norms in favour of the unit. The site appraisal committee, despite putting on record that the said stone crusher is only 48 meters from a perineal water body has recommended the citing of the stone crusher and during the pendency of the matter in CWP titled Bhag Singh vs. Union of India pending before Hon'ble High court of Himachal Pradesh provisional registration has also been granted.
3. This Consent is conditional only and is subject to the final outcome of the matter pending in CWP titled Bhag Singh vs. Union of India pending before Hon'ble High court of Himachal Pradesh. Notwithstanding anything, any order of the Hon'ble court shall be binding on the unit at any later stage as the case may be.
4. The Stone crusher will be purely for captive use and exclusively for the road construction / tunnelling work of the NH-21 from Km 221.305 to Km 242.00.
5. No mining shall be carried out no material shall be procured from any other outside source for the operation of the Stone Crusher.

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*Page 6*

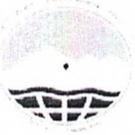
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**Atul Parmar  
Asstt. Environmental Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)**



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Website:- <http://hppcb.nic.in>

Annexure - A/8  
Page 1/7

HPSPCB No : 182

Date: 02/07/2020

Industry Registration ID: HP08492336

Application No : 1684641

To,

Afcons infrastructure limited  
MOUZA MOHAL : PANJAIN  
Mandi  
Mandi

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

### 1. Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry

Consent No.	CTO/BOTH/RENEW/RO/2020/1684641
Consent valid from:	02/07/2020
Consent valid upto:	31/03/2022
Certificate Type :	RENEW
Previous CTO No. & Validity :	COP FRESH TILL 30.06.2020

### 2. Particulars of the Industry

Name & Designation of the Applicant	RANJIT KUMAR SINGH, (PROJECT MANAGER)	
Address of Industrial premises	Afcons infrastructure limited, MOUZA MOHAL : PANJAIN Mandi ,Mandi-	
Category of Industry	Orange	
Type of Industry	2064-Stone crushers	
Scale of the Industry	Small	
Office District	Mandi	
Capacity	200 MT per hour capacity Stone Crusher	
Raw Materials (Name with quantity per day)		
Raw Materials	Quantity	Unit
Boulders	45000	M.T./Month
Products (Name with quantity per day)		

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Afcons infrastructure limited, Mandi ,Mandi.

Page 1

Name of Products	Unit	Quantity	Intermediate Product	Principal Use
Aggregate 10 mm	M.T./Month	8100	None	Concrete, DBM, BC
Aggregate 20 mm	M.T./Month	10800	None	Concrete, DBM
Aggregate 40 mm	M.T./Month	12150	None	WMM, Concrete
Stone Dust	M.T./Month	13950	None	GSB, WMM, Concrete

**Details of the Effluent Treatment Plant**

Type of Effluent	Capacity(KLD)	Quantity(KLD)
Pre-treatment	5	3

**Mode of Disposal**

Description	Quantity(in KLD)	Method of Treatment	Method of Disposal
Domestic	0.8	Soak Pit/Septic Tank	Other
Industrial Process	5	Recycled	Recycle

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

Type	No.of Boiler/'Heater/ Evaporator/Incinerator/DG Set/Other	Capacity	Type of Boiler/'Heaters /Evaporators/Incinerator/DG Sets/Others	Type of Fuel	Fuel consumption rate in MT/hour or KL/hour or M3 /hour
DG Sets	1	500 KVA	CANOPY	HSD	0.024 KL/Hour

**Type of Air Pollution Control Devices installed**

Equipment Type	Equipment Name	Date/proposed date of installation	Efficiency(%reduction)	Final concentration of pollution being emitted
Wind Breaking wall, Covered Plant & Machinery, Water Sprinklers	Others	Thu Jan 31 00:12:00 IST 2019	98	5

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Atul Parmar  
Asstt. Environmental Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

1. The Member Secretary HPPCB, New Shimla for favor of kind information please.
2. Case File / Guard File

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Atul Parmar  
Asstt. Environmental Engineer  
For & on behalf of  
( H. P. State Pollution Control Board)

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## TERMS AND CONDITIONS

### A. SPECIFIC CONDITIONS

1. This 'Renewal of Consent to Operate' is only for the purpose and under the provision of Water Act, 1974 and Air Act, 1981 as the case may be, and will not construed as substitute for mandatory clearances required for the project under any other law/regulation/direction/order and the applicant shall obtain any such mandatory clearance before taking any steps to establish industry/ industrial plant. operation or process or any treatment and disposal system or an extension or addition thereto.
2. Nothing in this Consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected to under this or any other Act.
3. The unit shall apply for further renewal/extension in the validity of the Consent, before the expiry of this 'Renewal of Consent to Operate'.
4.
  - i) The unit shall ensure compliance of Waste Management Rules i.e. Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016/ Plastic Waste Management Rules, 2016/ E-Waste (Management) Rules, 2016/Construction & Demolition Waste Management Rules, 2016 and Manufacture, Storage & Import of Hazardous Chemical Rules, 1989 and provisions made thereunder, as amended from time to time, without any adverse effect on the environment, in any manner (As Applicable).
  - ii) The unit shall made provisions for the compliance Solid Waste Management Rules, 2016 and provisions made thereunder and unit shall also not practice burning activity of solid waste/waste generated from fuel within/outside premises, to avoid public nuisance.
5. This 'Renewal of Consent to Operate' is for:-
  - i) The emissions from all sources conforming to the norms as prescribed in Schedule-I of Environment (Protection) Rules, 1986 as amended from time to time.
  - ii) Noise and Ambient Air Quality shall be maintained within Ambient Air Quality Standards for noise as specified in Schedule-III of Environment (Protection) Rules, 1986 and Noise Pollution (Regulation and Control) Rules, 2000, as amended from time to time.
  - iii) The effluent (Domestic/Industrial) shall conform to the limits as prescribed in Schedule-I or Schedule-VI or Industry specific standards of Environment (Protection) Rules, 1986 as amended from time to time.
  - iv) Sewage and sullage generated from the unit to be disposed-off in a properly designed septic tank system/Sewage Treatment Plant/ Public Sewer System (as applicable).
6. The unit shall ensure regular operation and maintenance of Pollution Control Devices to achieve the norms as prescribed in Environment (Protection) Act, 1986 and the achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re- circulation system installed shall be the entire responsibility of the unit.
7. The unit shall ensure regular operation and maintenance of separate energy meter/flow meter for running pollution control devices and shall also maintain record with respect to operation of air pollution control device/effluent treatment plant, so as to the satisfy the Board regarding the regular operation of air pollution control device/effluent treatment plant and shall maintain log book for the monthly reading / record.
8. **CONDITIONS UNDER WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974.**
  - a) The unit shall maintain the record regarding the daily water consumption as per flow meter installed.
  - b) The unit shall ensure that terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.

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*Ajcons infrastructure limited.,Mandi ,Mandi,*

*Page4*

- c) The pollution control devices shall be interlocked with the manufacturing process of the industry (if applicable) and the authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board: Unit shall not use any unauthorized outlet(s) for discharging effluents from its premises.
- d) Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed-off in scientific manner.

9. **CONDITIONS UNDER AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981.**

- a) The unit shall ensure port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets as per the specifications.
  - b) The unit shall discharge air emissions through a stack of minimum height as specified in 'Consent to Establish' and shall follow standards laid down from time to time.
  - c) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation & as per specification.
  - d) Unit shall ensure Stack height for diesel generating sets as per specification.
  - e) The unit shall ensure regular operation and maintenance of installed canopy and stack of the D.G sets so as to control the noise & air pollution in order to comply with the provision of notification No GSR-371 E dated 17-5-2002 or direction as issued by MOEF from time to time, under Environment (Protection) Act, 1986.
  - f) The unit shall ensure disposal of boiler ash/fuel ash through authorized person or within premises in a scientific manner (as the case may be) and shall maintain proper record for the same, if applicable.
  - g) The unit shall ensure regular operation and maintenance of air pollution control arrangements for control emission from its coal/fuel handling area and from handling, transportation and processing of raw material & product of the industry.
- 10. The unit shall ensure valid and approved on-site and off-site emergency plan, approved by the Chief Inspector of Factories, Himachal Pradesh (If applicable).
  - 11. The unit shall ensure regular operation and maintenance of real time online monitoring equipment's and provisions for the un-interrupted transfer of data as per guidelines of CPCB (if applicable).
  - 12. The unit shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipment's etc. which are likely to cause environmental pollution.
  - 13. The unit shall plant & maintain minimum three layer of trees so far possible as per plantation guide (may be download from the website <http://hppcb.nic.in/plantationguide.pdf>) all along the boundary of the industrial premises and check air/water/noise pollution at source.
  - 14. Any guidelines issued by the Central Government/State Government/MoEF/CPCB/SPCB/any other authority concerned, shall be binding.
  - 15. This 'Renewal of Consent to Operate' is subject to orders on any litigation pending in any Court of Law. Any direction/order issued by any court shall be binding (if any).
  - 16. The Board reserves the right to revoke the 'Renewal of Consent to Operate' granted to the industry at any time, in case the industry is found violating the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
  - 17. The unit shall comply with any other conditions laid down or directions issued in due course by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

**B. OTHER CONDITIONS**

- 1. The unit shall comply with the conditions imposed by the MoEF/State Level Environment Impact Assessment Authority/ District Level Environment Impact Assessment Authority in the environmental clearance granted to it as required under EIA notification dated 14-9-06, if applicable.

2. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
3. Stone Crusher units shall comply with the provisions of guidelines notified by the State Government vide Notification No. STE-E(3)-11/2012, dated 29-05-2014 (If Applicable).
4. Brick Kiln units shall comply with the provisions of guidelines notified by the MoEF vide Notification No. G.S.R.233.(E), dated-15-03-2018 and by the State Government vide Notification No. STE-E(5)-6/2013, dated-07-03-2014 (If Applicable).
5. Hydroelectric Projects shall install Online Real Time Monitoring System for the measurement of 15% of minimum discharge in lean season as per orders of Court/Government. The unit shall also ensure provisions for the regular and uninterrupted transfer of data from the real time online monitoring system for 15% of minimum discharge of flow to SPCB, failing which unit shall be liable for action on account of violation of the directions issued by Court/Government/SPCB in this regard (If Applicable).
6. Unit shall strictly adhere to the capacity approved by the Industries Department/ Department of Tourism & Civil Aviation/any other concerned Authority (As Applicable).
7. The unit shall not cause any nuisance/traffic hazard in vicinity of the area.
8. The unit shall ensure that there will not be significant visible dust emissions beyond the property line.
9. The unit shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
10. Unit shall submit all the annual/quarterly returns, as per timeline.
11. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
12. The unit shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
13. Any amendments/revisions made by the Board/CPCB/MOEF in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.

**C. SPECIAL CONDITIONS**

1. This consent has been granted considering the installation of pollution control devices and waste management systems/mechanism only. This Consent of the State Board does not absolve the proponent of his responsibility to take pre-approvals / approvals / prior NOCs / NOCs from other deptts/agencies as the case may be, for the violation of which, the State Board bears No responsibility.

2. This consent is granted as the site appraisal committee has approved the siting of the Stone Crusher and the competent authority has accorded the relaxation for citing norms in favour of the unit. The site appraisal committee, despite putting on record that the said stone crusher is only 48 meters from a perineal water body has recommended the citing of the stone crusher and during the pendency of the matter in CWP titled Bhag Singh vs. Union of India pending before Hon'ble High court of Himachal Pradesh provisional registration has also been granted.

3. This Consent is conditional only and is subject to the final outcome of the matter pending in CWP titled Bhag Singh vs. Union of India pending before Hon'ble High court of Himachal Pradesh. Notwithstanding anything, any order of the Hon'ble court (either High court of the Supreme Court of india) shall be binding on the unit at any later stage as the case may be.

4. The Stone crusher will be purely for captive use and exclusively for the road construction / tunnelling work of the NH-21 from Km 221.305 to Km 242.00 allotted to the unit.

5. No material shall be procured from any other outside source for the operation of the Stone Crusher and the material for the Stone Crusher shall be entirely from the excavation of the ROW chainage allotted to the unit. It shall be entirely he responsibility of the unit to take approvals from Mining or any other department for this purpose as the case may be.

6. Taking NOCs/Approvals from other agencies / deptts has also been dispensed with as per office order Endst No. PCB/Review Meeting/NOCs/2019-21562-80 dt: 04.10.2019 and accordingly not taken; it is solely units' / proponents responsibility to take all other NOCs / licences from other deptts / agencies.

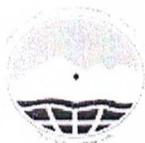
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**Atul Parmar**  
**Asstt. Environmental Engineer**  
**For & on behalf of**  
**( H. P. State Pollution Control Board)**



## H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.

Ph. No. 0177-2673766,2673276, Fax No. 2673018

HPSPCB/HWMR/HP08492336

Date : 30/12/2020

To, M/s  
AFCONS INFRASTRUCTURE LIMITED  
Village Banala P.O. Aut Distt. Mandi (H.P.)  
Bali Chowki ST,Distt.Mandi(HP)

Subject: Authorization for operating a facility for generation, storage and disposal of Hazardous Wastes.

- I. (a) Number of authorization : MAN-HW-AUTH/ FRESH/2020-14  
(b) Period of Authorization : 05 years  
(c) Valid from : 30/12/2020  
(d) Date of Expiry : 31/03/2025

### Details Of Authorization

S.No.	Categories/ Waste Streams of Hazardous Waste	Type of Hazardous Waste	Quantity of Hazardous Waste	Mode of Disposal/ recycling/ utilization/ co-processing etc.
1	5. Industrial operations using mineral or synthetic oil as lubricant in hydraulic systems or other applications	5.1 Used or spent oil	50 Ltr/year	Recovery and Reuse-Authorized recyclers

### Recyclable hazardous wastes procured per annum

S.No.	Hazardous Wastes Type	Passbook Type	Quantity	Source (Domestic/Imported)

Schedule	Name of Process	Name of Process Waste	Passbook Type	Quantity	Mode Of Disposal	Source of generation of waste)

- The Authorization/ Renewal of Authorization shall be in force for a period up to 31. March 2025 subject to concurrent validity of the Consent/ Renewal of Consent under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 or any other authorization required from the State Board.
- AFCONS INFRASTRUCTURE LIMITED. is hereby granted authorization/ renewal of authorization under Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 of Environment (Protection) Act, 1986 to operate a facility for generation and storage of hazardous waste in the premises situated at above mentioned address.

4. The authorization/ renewal of authorization is subjected to the terms & conditions as given in over leaf. You shall maintain the records of hazardous waste handled by you in Form-3 and submit;
  - i) Annual return in Form-4 on or before the 30th day of June of every year.
  - ii) Apply for the renewal of authorization on prescribed Form-I through concerned Regional Office before the expiry of this authorization.
  - iii) The unit shall submit manifest in Form-10 to the concerned Regional Office regularly for the disposal of hazardous waste to the authorized facility.
5. This authorization/ renewal of authorization is without prejudice to any action, which may be due against the unit for violation of any other Environmental Act/ Rule.
6. The occupier, importer/ exporter and operator of TSDF shall be liable for all damages caused to the environment & shall be liable to pay financial penalties as levied by HP State Pollution Control Board & CPCB for violation of provisions of Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 as per Rule 23 (1) & (2).
7. The industry shall send its waste i.e. Used/ Spent Oil to the authorized recycler through authorized transporter on regular basis along with contaminated containers to the facilities authorized by State Board for its treatment and disposal and shall submit manifest in Form-10 regularly to the concerned Regional Office of the State Board.
8. There exists a Common Treatment Storage & Disposal Facility (TSDF) at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP). The industry shall comply with the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 w.r.t. management and handling of hazardous wastes in letter and spirit.
9. The unit shall not store the hazardous waste at their premises for more than the period prescribed as per office order No. HPSPCB/ 63rd Board Meeting/ Notification/ 11-9907-50 dated 02.08.2011 available in the State Board Website [http://hppcb.nic.in/Notification/HWM/HWM\\_Notification.pdf](http://hppcb.nic.in/Notification/HWM/HWM_Notification.pdf).
10. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
11. Unit shall comply with the provisions of Rule 20(2) of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, failing which authorization granted to the unit, shall stand cancelled.

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**Atul Parmar**  
**Asstt. Environmental Engineer**

Copy to:

1. The Sr. Env. Engineer, Head Office for information please.
2. Case File.

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**Atul Parmar**  
**Asstt. Environmental Engineer**

**TERMS AND CONDITIONS OF AUTHORISATION**

1. The authorized person shall comply with the provisions of the Environment (Protection) Act 1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the H.P. State Pollution Control Board.
3. The person authorized shall not rent, lend, sell, dispose, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Board.
4. Any unauthorized change in personnel, equipment and working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
5. It is the duty of the authorized person to take prior permission of the State Pollution Control Board to close down the facility.
6. An application for the Renewal of Authorization shall be made as per Rule 6 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 i.e. in Form-I before expiry of authorization.
7. The occupier authorized for generation, handling, collection, reception, treatment, transport, storage, recycling, reprocessing, recovery, reuse and disposal of hazardous wastes and shall maintain records of such operations along with data on environmental surveillance in Form-3 and shall submit Annual Returns to the Board in Form-4 by on or before the 30th day of June of every year.
8. The authorized person shall report about the accident which occurs at the hazardous waste storage site immediately to HPSPCB
9. Before transferring ownership or operation of a facility/unit during its operating life or of a disposal facility during the post closure period, the owner/ operator of the unit must seek prior permission of the State Board and must notify the new occupier or operator in writing of the requirements of this authorization. An occupier or operator of the requirements of this authorization in no way relieves the new occupier or operator of his obligation to comply with all applicable requirements.
10. Before the hazardous waste is stored or dumped in the facility, he (she) must conduct a detailed physical and chemical analysis of hazardous waste sample collected from the site and to report to the State Board.
11. An occupier/ generator shall not store hazardous wastes in open ground. It must be stored in an isolated site away from plant operational area.
12. The storage tank/container of the hazardous waste should be in good condition and made of (or lined with) an appropriate material which does not react with the waste contained in it and can with-stand the physical and environmental conditions during storage and handling.
13. The occupier generating hazardous waste shall mark each container holding hazardous waste with the marking "HAZARDOUS WASTE" both in English and Hindi.
14. The storage area should be fenced properly and a SIGN/ NOTICE Board indicating "DANGER" and "HAZARDOUS WASTE" sign & nature of the waste with quantum of storage, generation shall be placed at storage site.
15. The occupier generating hazardous waste shall provide the required safety devices like safety mask, goggles, hand-gloves, gumboots etc. to the workers for handling the hazardous waste. The occupier shall impart training to the personnel/ workers for handling and storage of hazardous waste.
16. Non-compatible hazardous waste and material shall not be mixed in the same storage container.
17. The industry shall store the hazardous waste in lined pits provided within the industry premises for the period as prescribed by the State Board. The pit(s) should be covered from the top. The storage area shall be demarcated by a barbed fencing with a "DANGER" and "HAZARDOUS WASTE" sign. The unit shall transfer the hazardous waste to TSDF at Village Majra, PO Dhabota, Tehsil Nalagarh, Distt. Solan (HP).
18. There should be sufficient & efficient provisions to avoid under ground water contamination due to waste storage and disposal. The quality of ground water where the waste has been stored shall be monitored by the industry.
19. The occupier shall be responsible for any damage of life/or property during storage of his waste and will obtain Public Liability Insurance, wherever applicable.
20. The industry shall take steps wherever feasible, for reduction in hazardous waste generated or recycled or reused and submit the report along with application for renewal of authorization.
21. The occupier who is generating hazardous waste shall draw an Emergency Plan for meeting any emergency due to On Site Storage of Hazardous Waste inside its premises.
22. The occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board of both the States in case of transport of hazardous wastes for final disposal to a facility for treatment, storage and disposal existing in a State other than the State where the hazardous waste is generated. The occupier shall intimate the concerned State Pollution Control Boards before he hands over the hazardous wastes to the transporter in case of transportation of hazardous wastes through a State other than the State of origin or destination
23. The hazardous waste should be transported through a transporter having valid authorization of the HPSPCB.

24. No transportation of hazardous wastes shall be undertaken unless it is accompanied by five copies of the manifest (Form-10) as per the color codes. The transporter shall give a copy of the manifest duly signed with date to the occupier and retain the remaining four copies to be used as prescribed in condition no. 26
25. The occupier shall provide the transporter with six copies of the manifest in Form 10 as per the color codes indicated below:
  - Copy 1 (White) To be forwarded by the sender to the State Pollution Control Board after signing all the seven copies.
  - Copy 2 (Yellow) To be retained by the sender after taking signature on it from the transporter and rest of the five signed copies to be carried by the transporter.
  - Copy 3 (Pink) To be retained by the receiver (actual user or treatment storage and disposal facility operator) after receiving the waste and the remaining four copies are to be duly signed by the receiver.
  - Copy 4 (Orange) To be handed over to the transporter by the receiver after accepting waste.
  - Copy 5 (Green) To be sent by the receiver to the State Pollution Control Board.
  - Copy 6 (Blue) To be sent by the receiver to the sender.
  - Copy 7 (Grey) To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.
26. The occupier shall provide the transporter with relevant information in Form-9, regarding the hazardous nature of the wastes and measures to be taken in case of an emergency and shall label the hazardous and other wastes containers as per Form-8.
27. The industry shall get registered with MoEF under Battery (M&H) Rules, 2001 along with authorization from HSP PCB under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 for recycling/ reprocessing the battery scrap, lead dross etc., if applicable.
28. The industry shall ensure that E-waste generated if any, by them is channelized to authorized collection centre/ registered dismantler or recycler or is returned to the pickup or take back services provided by the producer
29. The occupier generating hazardous waste specified in Schedule-IV may sell it only to recycler having a valid authorization from State Pollution Control Board for recycling or reprocessing.
30. Bulk Consumer & Auctioneer of used lead acid batteries shall file return in Form-VIII & IX respectively of Batteries (M&H) Rules 2001.
31. The unit shall be required to display quantum, storage of hazardous wastes on a Sign Board of size 6'x4' at main gate;
32. The occupier, importer, transporter and operator of the facility shall be liable for all the damages caused to the environment or third party due to improper handling of hazardous wastes or disposal of hazardous wastes.
33. The utilization of hazardous and other wastes as a resource or after pre-processing either for co-processing or for any other use, including within the premises of the generator, shall be carried out only after obtaining authorization from the State Pollution Control Board in respect of waste on the basis of standard operating procedures or guidelines provided by the central Pollution Control Board.
34. RO rejects, if generated by the industries shall be disposed off to in MEE or to TSDF.
35. Utilization of hazardous waste as a supplementary resource or for energy recovery or after processing shall be carried out by the units only after obtaining approval from CPCB if applicable.
36. Import of hazardous wastes shall be made in accordance to the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
37. The firm shall get the sample of sludge/ slag / or process solid waste, if any, analysed for Hazardous Waste constituents/ leachate properties and inform this office accordingly.
38. The authorization is subjected to the conditions mentioned above and also to such conditions as may be specified in the rules from time to time in force under the Environment (Protection) Act 1986.

**By Order**

**Asstt. Environmental Engineer  
HSPCB**

No. Udyog-Bhu (Regn.) Mandi - Afcon Inf. Ltd. St. Crusher 1333  
Government of Himachal Pradesh,  
Directorate of Industries,  
"Geological Wing"

Dated: Shimla - 171001, the 11-09-2020.

Order

Whereas, M/s Afcons Infrastructure Limited, Pandoh Bypass Takoli Project, Village Banala, P.O. Aut, Tehsil Aut, Distt. Mandi, H.P. has applied for the grant of permission to lift/crush the road cut muck/minor mineral generated during the construction of four lane road project i.e. Pandoh Bypass to Takoli Section of NH-21 from 221.305 to Km. 242.000 under NHDP Phase IVB- Package-II. The case was referred to the Joint Inspection Committee for conducting the joint inspection of the applied area.

Whereas, the proposal was sent to the Mining Officer, Mandi, for joint inspection to assess the material generated during the above said activity, through the Joint Inspection Committee as per the provision contained in the Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015. The said Committee physically verified/assessed the stock to the tune of 89,690 metric tons which was stacked at Spangni dumping site and recommended the proposal.

Whereas, the case was sent to the Govt. for approval to lift/crush assessed quantity of excavated material and accordingly the Govt. has conveyed its approval vide letter No. Ind-II(F)6-26/2019 dated 25.7.2020.

Hence, on the basis of recommendations of the Joint Inspection Committee as well as the approval conveyed by the Govt., the Mining Officer, Mandi is hereby authorized to issue permission to lift/crush the minor mineral stacked at Spangni dumping site to the tune of 89,690 M.T. for a period of six months or till the material is exhausted whichever is earlier under Rule-33 of the Himachal Pradesh Minor Minerals (Concession) and Minerals (Prevention of Illegal Mining, Transportation and Storage) Rules, 2015 in favour of M/s Afcons Infrastructure Limited, Pandoh Bypass Takoli Project, Village Banala, P.O. Aut, Tehsil Aut, Distt. Mandi, H.P. for above referred four laning road construction project only subject to payment of advance royalty and taxes to the Government.

The Project Manager,  
M/s Afcons Infrastructure Limited,  
Pandoh Bypass Takoli Project,  
Village Banala, P.O. Aut, Distt. Mandi, H.P.

Director of Industries,  
Himachal Pradesh  
Tel. No. 0177-2813414  
dated 2020.

msk  
24/09/2020

Enst. No. Udyog Bhu (Khani-4) Laghu - (Misc.) - 419/98-Vol-V

Copy to the following for information and necessary action:-

- 1- The Additional Chief Secretary (Inds.) to the Govt. of Himachal Pradesh, Shimla-171002 w.r.t. their letter No. Ind-II(F)6-26/2019 dated 25.7.2020.

Please file it in mining file and arrange payment  
Parvats  
25/09/2020  
virender lalharpal

- 2- The Mining Officer, Mandi, Distt. Mandi, H.P. w.r.t. his letter No. MO/MDI/M/s Afcon Inf. Ltd. St. Cr./2020-1287-88 dated 13.3.2020 with the direction to ensure the following conditions before according the permission:-
- i) The material shall be lifted within period as mentioned above after completing all codal formalities and charging the royalty and other taxes in advance.
  - ii) The permission holder shall lift/crush the assessed material within the permitted period and site as mentioned above only.
  - iii) That transportation of raw material should be prohibited between 8.00 PM to 6.00 AM.
  - iv) That the permission holder should not be allowed to sell the raw material in open market or outside the State.
  - v) That at any stage, if the permission holder is found guilty of misusing the permission, the same shall be withdrawn immediately.
- 3- Sh. Nishoo Gupta, General Manager, (Tech)J&K&H.P. National Highways Authority of India, G-5 & 6, Sector-10, Dwarka, New Delhi-110075 w.r.t. letter No. NHAI/HEM/NHDP-IV/11019/PB-Tk/Pkg-II/2015/101552-19.6.2017.
- 4- Guard file.

Director of Industries,  
Himachal Pradesh  
Tel. No. 0177-2813414

54

Annexure - A/11  
Page 1 of 2

Himachal Pradesh  
Irrigation cum Public Health Department

No: AE-IPH-SDP-Panarsa-Four Lane /2018-19:- 35

Dated:- 10/09/2018

To

The Project office,  
Pandoh Bye Pass (Takoli Project)  
Village Banala Post Office Aut  
Tehsil Aut District Mandi (HP)

Subject:-

C/O Four Lining of End of Pandoh Bypass to Takoli Section on NH-21 (KM 221.35 to KM 242.00) under NHPD-IVB, PKG-II on Hybrid Annuity mode in the state of Himachal Pradesh. Permission for use of under Ground Water for construction purpose

With reference to your office letter no. AFC/ADM/IPH/2409/2018/ 206 date 10-04-2018 vide which you have requested to grant the permission for use of underground water (Hand pump) for construction purpose on the following places in the project area between KM 221.305 to Km 242.000 on NH-21:-

- (a) Batching Plant at Panarsa (Khasra No. 1121 and 1191)
- (b) Staff colony at village Banala (Khasra No. 648, 833/651, 652)
- (c) Batching Plant at Thalout (khasra no. 620/537, 622/538)
- (d) Office at Shamala (Khasra No. 594/514)
- (e) Main Store and Fuel Pump at thalout (Khasra No. 604/485/3)
- (f) Stone Crusher Plant at Jrod Village (Khasra No 303/1, 304, 203/2, 299/2, 299/3, 299/7, 299/8)
- (g) Worker Colony at village Sarnala (Khasra No. 442, 443, 444 and 445)

Your company can install the hand pumps in private land on the above mentioned places with the conditions that the existing hand pumps of this department should be minimum 100 meters away from the proposed hand pumps and any water supply scheme /Irrigation Schemes of this department may not be affected after installation of new hand pumps.

Asstt. Engineer  
IPH Sub Division, Panarsa

### NO Objection Certificate

With reference the letter No. AFC/SPPTHPL/2409/2017-03

dated 23.11.2017 of the AFC/SPPTHPL/2409/2017-03 dated 23.11.2017 of the AFC/SPPTHPL/2409/2017-03 dated 23.11.2017 of the AFC/SPPTHPL/2409/2017-03

The company wants to lift the water from the River Beas at

following points for construction of work:

- (a) Kohn (N01E/EO4-01/12/T04-02-P1)
- (b) Raha N. Ind (T04-03-P2)
- (c) Tnalaut-Near Markandey Temple
- (d) Ube
- (e) Banala

This department has no objection if the company lifts the water on these points from River Beas because it will not affect any pipe line, pump house

and other structures.

Yours faithfully,

Date:

Asstt. Engineer  
I&PT Division Pannsot.

**H.P.STATE POLLUTION CONTROL BOARD**

REG. LAB. RRMBR COLONY SUNDER NAGAR DISTT. MANDLA H.P.

PHONE NO. 01907-263940

No. :-PCB R.Lab/ SNR/03 (VOL -XI)/ 2021- 6403

Dated 22-2-21

To

Assistant Environmental Engineer,  
H. P. State Pollution Control Board  
Bilaspur ( H. P. )

**Sub. :- Analysis Reports, reg.**

Sir,

Enclosed herewith, please find analysis results vide report No. A-183 to A-197, A-198 to A-213, A-214 to A-218 and A-219 to A-222 of Ambient Air Noise of M/s NTPC Koldam, M/s Afcons Infra Pvt. Ltd. and M/s UHEP for your kind information, please.

Thanking You.

DA: As above

Yours faithfully,

  
Sr. Scientific Officer

o/c



- 57 - 2/8

**H.P.STATE POLLUTION CONTROL BOARD**  
REG. LAB., B.B.M.B. COLONY, SUNDER NAGAR, DISTT. MANDI (H.P)  
Telefax NO:- 01907-263940

Website: <http://hppcb.nic.in>

e-mail: [pcblabsnagar@gmail.com](mailto:pcblabsnagar@gmail.com)

**AMBIENT NOISE MONITORING REPORT**

Report No. : A-214 to A - 218  
Dated : 22.02.2021  
Issued to : EE Bilaspur  
Sample Collected by : JEE Bilaspur (Rajesh Kumar)  
Date of sample Receipt : 18.02.2021  
Sample Detail : Noise Monitoring (Stone Crusher) M/s Afcons Infra Pvt. Ltd.  
Vill. Silyllyargi P.O. Largi Teh. BaliChowki Distt. Mandi (H.P.)

**Noise Monitoring**

Sr. No.	Sampling Location	Name of Unit	Type of sample	Date /Time of sample Collection	Report No.	Result in (dB)
1.	Corner Point (Approx.22-25m from stone crusher)	M/s Afcons Infra Pvt. Ltd.	Noise Monitoring	13.02.2021/ 3:45 PM	A - 214	66.8
2.	Nearby Primary School			13.02.2021/05:15 PM	A - 215	51.3

**Air Monitoring**

Sr. No.	Sampling Location	Name of Unit	Type of sample	Date /Time of sample Collection	Report No.	Flow Rate	Results SPM (ug/m3)
1.	Near Stone Crusher (Approx. 9-10 m from plant)	M/s Afcons Infra Pvt. Ltd.	Air Monitoring	13.02.2021/02:30 PM-06:30 PM	A - 216	1.2	217.01

**Noise Monitoring**

Sr. No.	Sampling Location	Name of Unit	Type of sample	Date /Time of sample Collection	Report No.	Value Observed in dB(A) *
1	Approx. 7-9 m from stone Crusher	M/s Afcons Infra Pvt. Ltd.	Noise Monitoring	13.02.2021/03:15 PM	A-217	73.1
2	Approx. 15-20 m from stone Crusher (Corner Point)			13.02.2021/03:27 PM	A-218	69.0

\*The Noise Monitoring Results conveyed by EE Bilaspur along with sampling details

*[Signature]*  
State Board Analyst  
Bansi



**H.P.STATE POLLUTION CONTROL BOARD**  
 REG. LAB., B.B.M.B. COLONY, SUNDER NAGAR, DISTT. MANDI (H.P)  
 Telefax NO:- 01907-263940

Website: <http://hppcb.nic.in>

e- mail: [pcb labsnagar@gmail.com](mailto:pcb labsnagar@gmail.com)

**AMBIENT AIR QUALITY MONITORING REPORT**

Report No. : A-253 to A-259  
 Dated : 04.03.2021  
 Issued to : AEE (Bilaspur)  
 Sample Collected by : JEE Bilaspur (Vinay Kumar Garg)  
 Date of sample Receipt : 03.03.2021  
 Sample Detail : Ambient Air/Noise Monitoring Of M/s Afcons Infrastructure Pvt.  
 Ltd. Vill. Sillilargi P.O. Largi Teh. Balichowki Distt. Mandi (H.P.)

Sr. No.	Sampling Location	Date of sample Collection	Sampling Time	Report No.	Flow Rate	Results SPM (ug/m3)
1.	Near Stone Crusher (Approx.6-7 m from jaw crusher)	02.03.2021	02:23 PM - 06:23 PM	A-253	1.2	402.78

Sr. No.	Sampling Location	Date of sample Collection	Sampling Time	Report No.	Flow Rate	Results RSPM (ug/m3)
1.	Nearby Primary School(On the Roof top)	02.03.2021	02:05 PM - 06:05 PM	A-254	1.2	84.37

**Noise Monitoring**

Sr. No.	Sampling Location	Sampling Time	Date of sample Collection	Report No.	Value Observed in dB(A) *
1	Entrance of Stone Crusher	02:50 PM	02.03.2021	A-255	67.3
2	Approx. 9-10 m from jaw Crusher towards Tirthan River	03:07 PM	02.03.2021	A-256	72.3
3.	Near DG set (Approx. 15-20 meter)	03:20 PM	02.03.2021	A-257	69.2
4.	27-30 meter from jaw of Crusher towards U/S of Tirthan	03:51 PM	02.03.2021	A-258	63.1
5.	Nearby Primary School (Roof top)	02:10 PM	02.03.2021	A-259	53.5

\*The Noise Monitoring Results as conveyed by EE Bilaspur along with sampling details.

State Board Analyst

-59-

4/8



# H.P.STATE POLLUTION CONTROL BOARD

REG. LAB. B.B.M.B. COLONY SUNDER NAGAR DISTT. MANDI (H.P)

PHONE NO:- 01907-263940

Website: <http://hppeb.nic.in>

e-mail: [pcblabnagar@gmail.com](mailto:pcblabnagar@gmail.com)

No. : PCB/R. Lab. / SNR/ 3 - (VOL-X)/ 2019- 6417

DATED:- 4-3-2021

To

✓ Assistant Environmental Engineer,  
H. P. State Pollution Control Board,  
Bilaspur (H. P.)

**Sub.:- Analysis Report.**

Sir,

Please find enclosed herewith analysis results of the water samples (received offline) vide report No. 426-429 for your kind information & n/a please.

Thanking you,

Encl: - As above.

Yours faithfully,

  
Prakash Sharma  
Sr. Scientific Officer

Res

Form- X  
REPORT BY THE STATE BOARD ANALYST  
(See Rule 26)

Report No. 426

Dated : 04.03.2021

I hereby certify that I, Prakash Sharma State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 15<sup>th</sup> day of February, 2021 from Er. Rajesh Kumar, Jr. Environmental Engineer, HPSPCB, Bilaspur, a grab sample of D/s of Stone Crusher on Tirthan River approx. 200 meter of M/s Affcons Infra Pvt. Ltd. ( Stone Crusher), Vill. Sillylargi P.O. Largi, Tehsil Balichowki, Distt- Mandi for analysis. The sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the aforementioned sample on 15.02.2021 to 26.02.2021. The results of the analysis reported below:-

Method of Analysis

IS-2488 (I-V), IS- 3025 (Part 44): 1933, "Standard Method for the Examination of Water & Waste Water," 22<sup>nd</sup> edition prepared & published jointly by:- 1. American Public Health Association. 2. American Water Works Association. 3. Water Environment Federation.

Sr. No.	Parameter	Results	Unit	Sr. No.	Parameter	Results	Unit
1.	pH	8.20		22.	Manganese(Mn)	-	mg/l
2.	Conductivity	112.0	µmhos-cm-1	23.	TKN	-	mg/l
3.	TDS	-	mg/l	24.	Mercury (Hg)	-	mg/l
4.	TSS	4.0	mg/l	25.	Ammonia NH4-N	-	mg/l
5.	COD	8.0	mg/l	26.	Arsenic (AS)	-	mg/l
6.	BOD	1.0	mg/l	27.	T. Alkalinity	70.0	mg/l
7.	Sulphate (SO4)	11.76	mg/l	28.	P. Alkalinity	Nil	mg/l
8.	NO3 N	0.54	mg/l	29.	Fluoride (F)	0.064	mg/l
9.	Chloride (Cl)	2.0	mg/l	30.	DO	-	mg/l
10.	Temperature	-	°C	31.	Potassium (K)	-	mg/l
11.	Total Iron (Fe)	-	mg/l	32.	Sodium (Na)	-	mg/l
12.	Total Hardness	64.0	mg/l	33.	Boron	-	mg/l
13.	Chromium (Cr+6)	-	mg/l	34.	TFS	-	mg/l
14.	Zinc (Zn)	-	mg/l	35.	Total Chromium	-	mg/l
15.	Copper (Cu)	-	mg/l	36.	Phenol	-	mg/l
16.	Total Cyanide	-	mg/l	37.	Turbidity	2.3	NTU
17.	Nickel (Ni)	-	mg/l	38.	Ca++	23.21	mg/l
18.	Lead (Pb)	-	mg/l	39.	Mg++	1.45	mg/l
19.	Cadmium (Cd)	-	mg/l	40.	TC		MPN/100 ml
20.	Oil & Grease		mg/l	41.	FC		MPN/100 ml
21.	Total Phosphate	0.058	mg/l				

The condition of the seals, fastening and container on receipt was as:-  
Sealed as PCB. Signed on this 04<sup>th</sup> day of March, 2021

To

M/s Affcons Infra Pvt. Ltd. ( Stone Crusher),  
Vill. Sillylargi P.O. Largi,  
Tehsil Balichowki, Distt- Mandi

STATE BOARD ANALYST

*Rs*

REPORT BY THE STATE BOARD ANALYST

(See Rule 26)

Report No. 427

Dated: 04.03.2021

I hereby certify that I, Prakash Sharma State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 15<sup>th</sup> day of February, 2021 from Er. Rajesh Kumar, Jr. Environmental Engineer, HPSPCB, Bilaspur, a grab sample of U/s of Stone Crusher approx. 200 meter ahead on Tirthan River of M/s Affeons Infra Pvt. Ltd. (Stone Crusher), Vill. Silylarga P.O. Larga, Tehsil Balichowki, Distt- Mandi for analysis. The sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the aforementioned sample on 15.02.2021 to 26.02.2021. The results of the analysis reported below:-

Method of Analysis

IS-2488 (I-V), IS- 3025 (Part 44): 1933. "Standard Method for the Examination of Water & Waste Water." 22<sup>nd</sup> edition prepared & published jointly by:- 1. American Public Health Association. 2. American Water Works Association. 3. Water Environment Federation.

Sr. No.	Parameter	Results	Unit	Sr. No.	Parameter	Results	Unit
1.	pH	7.95		22.	Manganese(Mn)	-	mg/l
2.	Conductivity	113.0	µmho/cm-l	23.	TKN	-	mg/l
3.	TDS	-	mg/l	24.	Mercury (Hg)	-	mg/l
4.	TSS	6.0	mg/l	25.	Ammonia NH4-N	-	mg/l
5.	COD	4.8	mg/l	26.	Arsenic (AS)	-	mg/l
6.	BOD	0.3	mg/l	27.	T. Alkalinity	60.0	mg/l
7.	Sulphate (SO4)	14.05	mg/l	28.	P. Alkalinity	Nil	mg/l
8.	NO3 N	0.72	mg/l	29.	Fluoride (F)	0.173	mg/l
9.	Chloride (Cl)	2.0	mg/l	30.	DO	-	mg/l
10.	Temperature	-	°C	31.	Potassium (K)	-	mg/l
11.	Total Iron (Fe)	-	mg/l	32.	Sodium (Na)	-	mg/l
12.	Total Hardness	70.0	mg/l	33.	Boron	-	mg/l
13.	Chromium (Cr+6)	-	mg/l	34.	TFS	-	mg/l
14.	Zinc (Zn)	-	mg/l	35.	Total Chromium	-	mg/l
15.	Copper (Cu)	-	mg/l	36.	Phenol	-	mg/l
16.	Total Cyanide	-	mg/l	37.	Turbidity	5.1	NTU
17.	Nickel (Ni)	-	mg/l	38.	Ca++	25.62	mg/l
18.	Lead (Pb)	-	mg/l	39.	Mg++	1.45	mg/l
19.	Cadmium (Cd)	-	mg/l	40.	TC		MPN/100 ml
20.	Oil & Grease		mg/l	41.	FC		MPN/100 ml
21.	Total Phosphate	0.049	mg/l				

The condition of the seals, fastening and container on receipt was as:-  
Sealed as PCB. Signed on this 04<sup>th</sup> day of March, 2021

To

M/s Affeons Infra Pvt. Ltd. (Stone Crusher),  
Vill. Silylarga P.O. Larga,  
Tehsil Balichowki, Distt- Mandi

STATE BOARD ANALYST

*Ru*

REPORT BY THE STATE BOARD ANALYST

(Sec Rule 26)

Report No. 428

Dated : 04.03.2021

I hereby certify that I, Prakash Sharma State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 15<sup>th</sup> day of February, 2021 from Er. Rajesh Kumar, Jr. Environmental Engineer, HPSPCB, Bilaspur, a grab sample of U/s of Stone Crusher approx. 100 meter ahead on Tirthan River of M/s Affeons Infra Pvt. Ltd. (Stone Crusher), Vill. Sillylarga, P.O. Larga, Tehsil Balichowki, Distt- Mandi for analysis. The sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the aforementioned sample on 15.02.2021 to 26.02.2021. The results of the analysis reported below:-

Method of Analysis

IS-2488 (I-V), IS- 3025 (Part 44): 1933, "Standard Method for the Examination of Water & Waste Water." 22<sup>nd</sup> edition prepared & published jointly by:- 1. American Public Health Association. 2. American Water Works Association. 3. Water Environment Federation.

Sr. No.	Parameter	Results	Unit	Sr. No.	Parameter	Results	Unit
1.	pH	7.54		22.	Manganese(Mn)	-	mg/l
2.	Conductivity	116.0	µmho-cm-1	23.	TKN	-	mg/l
3.	TDS	-	mg/l	24.	Mercury (Hg)	-	mg/l
4.	TSS	88.0	mg/l	25.	Ammonia NH4-N	-	mg/l
5.	COD	26.8	mg/l	26.	Arsenic (AS)	-	mg/l
6.	BOD	2.0	mg/l	27.	T. Alkalinity	70.0	mg/l
7.	Sulphate (SO4)	13.78	mg/l	28.	P. Alkalinity	Nil	mg/l
8.	NO3 N	0.79	mg/l	29.	Fluoride (F)	0.238	mg/l
9.	Chloride (Cl)	1.0	mg/l	30.	DO	-	mg/l
10.	Temperature	-	°C	31.	Potassium (K)	-	mg/l
11.	Total Iron (Fe)	-	mg/l	32.	Sodium (Na)	-	mg/l
12.	Total Hardness	76.0	mg/l	33.	Boron	-	mg/l
13.	Chromium (Cr+6)	-	mg/l	34.	TFS	-	mg/l
14.	Zinc (Zn)	-	mg/l	35.	Total Chromium	-	mg/l
15.	Copper (Cu)	-	mg/l	36.	Phenol	-	mg/l
16.	Total Cyanide	-	mg/l	37.	Turbidity	91.6	NTU
17.	Nickel (Ni)	-	mg/l	38.	Ca++	29.62	mg/l
18.	Lead (Pb)	-	mg/l	39.	Mg++	0.46	mg/l
19.	Cadmium (Cd)	-	mg/l	40.	TC		MPN/100 ml
20.	Oil & Grease		mg/l	41.	FC		MPN/100 ml
21.	Total Phosphate	0.049	mg/l				

The condition of the seals, fastening and container on receipt was as:-  
Sealed as PCB. Signed on this 04<sup>th</sup> day of March, 2021

To

M/s Affeons Infra Pvt. Ltd. ( Stone Crusher),  
Vill. Sillylarga P.O. Larga,  
Tehsil Balichowki, Distt- Mandi

STATE BOARD ANALYST



REPORT BY THE STATE BOARD ANALYST

(See Rule 26)

Report No. 429

Dated : 04.03.2021

I hereby certify that I, Prakash Sharma State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on the 15th day of February, 2021 from Er. Rajesh Kumar, Jr. Environmental Engineer, HSPCB, Bilaspur, a grab sample of D/s of Stone Crusher on Tirthan River approx. 300 meter of M/s Affeon Infra Pvt. Ltd. (Stone Crusher), Vill. Sillylarki, P.O. Larki, Tehsil Balichowki, Distt- Mandi for analysis. The sample was in a condition fit for analysis reported below:-

I further certify that I have analyzed the aforementioned sample on 15.02.2021 to 26.02.2021. The results of the analysis reported below:-

Method of Analysis

IS-2488 (I-V), IS- 3025 (Part 44): 1933, "Standard Method for the Examination of Water & Waste Water," 22nd edition prepared & published jointly by:- 1. American Public Health Association. 2. American Water Works Association. 3. Water Environment Federation.

Table with 7 columns: Sr. No., Parameter, Results, Unit, Sr. No., Parameter, Results, Unit. It lists 41 parameters such as pH, Conductivity, TDS, TSS, COD, BOD, Sulphate, NO3 N, Chloride, Temperature, Total Iron, Total Hardness, Chromium, Zinc, Copper, Total Cyanide, Nickel, Lead, Cadmium, Oil & Grease, Total Phosphate, Manganese, TKN, Mercury, Ammonia, Arsenic, T. Alkalinity, P. Alkalinity, Fluoride, DO, Potassium, Sodium, Boron, TFS, Total Chromium, Phenol, Turbidity, Ca++, Mg++, TC, and FC.

The condition of the seals, fastening and container on receipt was as:- Sealed as PCB. Signed on this 04th day of March, 2021

To

M/s Affeons Infra Pvt. Ltd. ( Stone Crusher), Vill. Silly Larki P.O. Larki, Tehsil Balichowki, Distt- Mandi

STATE BOARD ANALYST

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# Idma Laboratories Limited

(A Government Approved Test House)

MOEF/BIS/FSSAI/State Pollution Boards/Drug & Cosmetic Act/ISO 9001, 14001; 18001 Certified

## TEST REPORT

Ref. No. ILD- 3809	Date 24.06.20	Lab No. 230620N-E-001	Page No. 1/1
Customer	Alcons Infrastructure Ltd Captive Stone Crusher Plant Shilli Larji, Tehsil-Balichowki Distt-Mandi Himachal Pradesh		
Type of Sample	Ambient Air		
Customer's Description of Sample	Ambient Air		
Quantity	1 No.		
Packing, Markings	Filter Paper Packed in Polythene Pouch		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No	E-MAIL	Dated	22/06/2020
Date of Receipt of Sample	23/06/2020		
Period of Analysis	23/06/2020 To 26/06/2020		
Sampling Team Idma	Mr. Shakti Singh & Team	Client	Mr. Virender
Sampling Location	STONE CRUSHER PLANT (Shilli Larji)		
Visual Observation	N/A		
Date of Sampling	22/06/2020		
Date of Reporting	26/06/2020		
Sampling Protocol	IS:5182		
Testing Protocol	NAAQS		

## RESULTS

S.No.	Test Parameter	Units	Results	Specifications	Test Method
	CHEMICAL TESTING (Ambient air)				
1	PM10	µg/m <sup>3</sup>	82.1	Max. 100	NAAQMS/36/2012-13
2	SO <sub>2</sub>	µg/m <sup>3</sup>	19.32	Max. 80	NAAQMS/36/2012-13
3	NO <sub>2</sub>	µg/m <sup>3</sup>	21.56	Max. 80	NAAQMS/36/2012-13
4	NH <sub>3</sub>	µg/m <sup>3</sup>	26.8	Max. 400	NAAQMS/36/2012-13
5	PM2.5	µg/m <sup>3</sup>	39.6	Max. 60	NAAQMS/36/2012-13
6	CO	mg/m <sup>3</sup>	0.21	Max. 2	NAAQMS/36/2012-13
7	Ozone	µg/m <sup>3</sup>	21	Max. 100	NAAQMS/36/2012-13
8	Benzene	µg/m <sup>3</sup>	<0.5	Max. 5	NAAQMS/36/2012-13
9	Benzo-a-Pyrene(BaP) - Particulate phase	ng/m <sup>3</sup>	Not Detected	Max. 1	NAAQMS/36/2012-13
10	Arsenic	ng/m <sup>3</sup>	<0.1	Max. 6	NAAQMS/36/2012-13
11	Nickel	ng/m <sup>3</sup>	<0.1	Max. 20	NAAQMS/36/2012-13
12	Lead	µg/m <sup>3</sup>	<0.1	Max. 1	NAAQMS/36/2012-13

\*\*End of Report\*\*

*Renu*

For Idma Laboratories Limited

*Kaata*  
Authorized Signatory



Idma Corporate Park, 391, Industrial Area, Phase-I, Panchkula, Haryana

Tel. No. : 0172-5064827, 5064830 Website : www.idmagroup.co.in

E-mail : testing@idmagroup.co.in E-mail : support@idmagroup.co.in

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# Idma Laboratories Limited

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## TEST REPORT

Ref. No. IL/D- 3810	Date	24.06.20	Lab No.	230620N-E-002	Page No.	1/1
Customer	Afcons Infrastructure Ltd Captive Stone Crusher Plant Shilli Larji, Tehsil-Balichowki Distt-Mandi Himachal Pradesh					
Type of Sample	NOISE LEVEL (AMBIENT)					
Customer's Description of Sample	NOISE LEVEL (AMBIENT)					
Quantity	1 No.					
Packing, Markings	Instrument at Site					
Mode of Collection of Sample	Sampling by Laboratories					
Work Order No.	E-MAIL	Dated	22/06/2020			
Date of Receipt of Sample	23/06/2020					
Period of Analysis	23/06/2020 To 24/06/2020					
Sampling Team Idma	Mr. Shakti Singh & Team	Client	Mr. Virender			
Sampling Location	STONE CRUSHER PLANT (Shilli Larji)					
Visual Observation	N/A					
Date of Sampling	22/06/2020					
Date of Reporting	24/06/2020					
Sampling Protocol	CPCB					
Testing Protocol	EPA/CPCB					

## RESULTS

S.No.	Test Parameter	Units	Results	Limits. Day	Test Method
	CHEMICAL DISCIPLINE (Ambient Noise Levels)				
1	Lday	dB(A)	68.7	Max 75	EPA Guidline Manual July 2008
2	LNight	dB(A)	58.2	Max 70	EPA Guidline Manual July 2008

*Renue*

\*\*End of Report\*\*

For Idma Laboratories Limited  
Authorized Signatory



Idma Corporate Park, 391, Industrial Area, Phase-I, Panchkula, Haryana.

Tel. No. : 0172-5064827, 5064830 Website : www.idmagroup.co.in

E-mail : testing@idmagroup.co.in E-mail : support@idmagroup.co.in

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## TEST REPORT

Ref. No. IL/D- २३१ (1)	Date 24.06.20	Lab No. 230620N-E-003	Page No. 1/2
Customer	Afcens Infrastructure Ltd Captive Stone Crusher Plant Shilli Larji, Tehsil-Balichowki Distt-Mandi Himachal Pradesh		
Type of Sample	Drinking Water		
Customer's Description of Sample	Drinking Water		
Quantity	5 Ltr.+250ML		
Packing, Markings, Seal & Quantity	Plastic Can+Glass Bottle		
Mode of Collection of Sample	Sampling by Laboratories		
Work Order No	E-MAIL	Dated	22/06/2020
Date of Receipt of Sample	23/06/2020		
Period of Analysis	23/06/2020 To 29/06/2020		
Sampling Team Idma	Mr. Shakti Singh & Team	Client	Mr.Virender
Sampling Location	STONE CRUSHER PLANT (Shilli Larji)		
Visual Observation	N/A		
Date of Sampling	23/06/2020		
Date of Reporting	29/06/2020		
Sampling Protocol	IS:3025-1987 & IL/MB/SOP/034		
Testing Protocol	IS. 10500:2012 Amdt 1 & 2		

## RESULTS

S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
	Chemical Testing (Water)	-	-	-	-	-
1	Sodium	mg/L	10.2	-	-	APHA 3125 B 23rd Edition 2017
2	Copper as Cu	mg/L	<0.001	Max. 0.05	Max. 1.5	APHA 3125 B 23rd Edition 2017
3	Iron as Fe	mg/L	0.06	Max. 1.0	No Relaxation	APHA 3125 B 23rd Edition 2017
4	Nickel as Ni	mg/L	<0.001	Max. 0.02	No Relaxation	APHA 3125 B 23rd Edition 2017
5	Zinc as Zn	mg/L	0.11	Max. 5	Max. 15	APHA 3125 B 23rd Edition 2017
6	Aluminum	mg/L	<0.001	Max. 0.03	Max. 0.2	APHA 3125 B 23rd Edition 2017
7	Selenium	mg/L	<0.001	Max. 0.01	No Relaxation	APHA 3125 B 23rd Edition 2017
8	Silver	mg/L	<0.001	Max. 0.1	No Relaxation	APHA 3125 B 23rd Edition 2017
9	Mercury	mg/L	<0.0001	Max. 0.001	No Relaxation	APHA 3125 B 23rd Edition 2017
10	Magnesium as Mg	mg/L	7.4	Max. 30	Max. 100	APHA 3125 B 23rd Edition 2017
11	Total Arsenic	mg/L	<0.001	Max. 0.01	No Relaxation	APHA 3125 B 23rd Edition 2017
12	Total Chromium	mg/L	<0.001	Max. 0.05	No Relaxation	APHA 3125 B 23rd Edition 2017
	Biological Testing (Water)	-	-	-	-	-
13	F. Coli	/100ml	Absent	Shall not be	-	IS 15185:2016

Renu

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E-mail : testing@idmagroup.co.in E-mail : support@idmagroup.co.in

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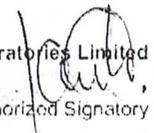
## TEST REPORT

Ref. No. IL/D- 38 (1)		Date	29.06.20	Lab No.	230620N-E-003	Page No. 2/2
S.No.	Test Parameter	Units	Results	Limit of IS: 10500-2012		Test Method
				Requirement (Acceptable Limit)	Permissible Limit in absence of alternate	
13				detectable in any 100ml sample		
14	Total Coliform Bacteria	/100ml	Absent	Shall not be detectable in any 100ml sample	--	IS 15185:2016

*Renu*

\*\*End of Report\*\*

For Idma Laboratories Limited  
 Authorized Signatory




No./ 6291  
H.P. Forest Department.

Dated Shamshi, the/ 10/02/2021

From: Divisional Forest Officer,  
GHNP Shamshi, Distt. Kullu.

To

The Assistant Environmental Engineer,  
HP State pollution Control Board,  
Regional Office, Near HPPWD Rest House Dholra,  
Bilaspur, Himachal Pradesh.

Subject: OA No.235/2020 titled as Ashish Shaunik Vs State of Himachal Pradesh & Ors. pending before the Hon'ble National Green Tribunal.

Sir,

Kindly refer to your office letter No. PCB/R.O BLP/199/ (Court Case)/ 2020-3156 dated 23-01-2021 on the above cited subject.

The point wise reply furnished as under:-

1. No, M/S Afcon Infrastructure Ltd. Stone Crusher has not violated any norms regarding wildlife.
2. No, there is not any violation of distance criteria w.r.t. the Sr. No.12 "Minimum distance from Sanctuaries" because M/S Afcon Infrastructure Ltd. Stone Crusher is 20.04 Km from Tirthan Wild Life Sanctuary.

This is for your kind information, please.

  
Divisional Forest Officer,  
GHNP Division, Shamshi.

F. R.

R.O.

JEE-I

A/c

12/2/21

